



SCHEME INFORMATION DOCUMENT

SECTION I

LIC MF Gold Exchange Traded Fund

(An open ended scheme replicating/tracking the performance of gold in domestic prices)

BSE Scrip Code: 533719, NSE Code: LICMFGOLD

This product is suitable for investors who are seeking*:	Scheme Riskometer[#]	Benchmark Riskometer (as applicable) [#]
- To replicate the performance of gold in domestic prices with at least medium term horizon. - Investments in physical gold and gold related instruments / debt & money market instruments		Benchmark i.e. Domestic Price of Gold

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

[#]The above Riskometer is based on the Scheme portfolio as on 30th April 2025. The Benchmark Riskometer is based on the evaluation of constituents of the Benchmark as on 30th April 2025

Continuous offer for Units at NAV based prices (Face Value Rs. 100 per unit)

Name of the Sponsor: Life Insurance Corporation of India (LIC)

Name of Mutual Fund: LIC Mutual Fund

Name of Asset Management Company: LIC Mutual Fund Asset Management Limited

Name of Trustee Company: LIC Mutual Fund Trustee Private Limited

Addresses, Website of the entities:

Mutual Fund	Asset Management Company	Trustee Company
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LIC Mutual Fund Registered Office: 4th Floor, Industrial Assurance Building, Opp. Churchgate Station, Mumbai - 400020.	LIC Mutual Fund Asset Management Limited Registered Office: 4th Floor, Industrial Assurance Building, Opp. Churchgate Station, Mumbai - 400020. CIN No: U67190MH1994PLC077858	LIC Mutual Fund Trustee Private Limited Registered Office: 4th Floor, Industrial Assurance Building, Opp. Churchgate Station, Mumbai - 400020. CIN No: U65992MH2003PTC139955
Website: www.licmf.com		

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI(MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of LIC Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.licmf.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated **29th May 2025**.

Disclaimer Clause of NSE: “As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given permission to the Mutual Fund to use the Exchange’s name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund’s units will be listed subject to, the Mutual Fund fulfilling the various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund’s units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its promoters, its management or any scheme or project of the Mutual Fund. Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange

whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.”

Disclaimer Clause of BSE: “BSE Ltd. (“the Exchange”) has given permission to LIC Mutual Fund to use the Exchange’s name in this SID as one of the Stock Exchanges on which this Mutual Fund’s Unit are proposed to be listed. The Exchange has scrutinized this SID for its limited internal purpose of deciding on the matter of granting the aforesaid permission to LIC Mutual Fund. The Exchange does not in any manner: - i) warrant, certify or endorse the correctness or completeness of any of the contents of this SID; or ii) warrant that this scheme’s unit will be listed or will continue to be listed on the Exchange; or iii) take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any scheme or project of this Mutual Fund; and it should not for any reason be deemed or construed that this SID has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of LIC MF Gold Exchange Traded Fund of this Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever”.

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Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	LIC MF Gold Exchange Traded Fund
II.	Category of the Scheme	Exchange Traded Fund (ETF)
III.	Scheme type	An open ended scheme replicating/tracking the performance of gold in domestic prices
IV.	Scheme code	LICM/O/O/GET/11/09/0007
V.	Investment objective	To invest in physical Gold and Gold related Instruments with the objective to replicate the performance of Gold in domestic prices. The ETF will adopt a passive investment strategy and will seek to achieve the investment objective by minimizing the tracking error between the Fund and the underlying asset. There is no assurance that the objective of the scheme will be achieved.
VI.	Liquidity/listing details	The Units of the scheme are listed on National Stock Exchange of India (NSE) & Bombay Stock Exchange Ltd. (BSE). The Units of the scheme may be bought or sold on all trading days at prevailing listed price on NSE & BSE. Investors can directly approach the AMC for redemption of units of ETFs, without any exit load, in case of the following scenarios: - Traded price (closing price) of the Scheme units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or - No quotes for the Scheme are available on stock exchange(s) for 3 consecutive trading days, or - Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios (for transaction upto INR 25 crore), applications received from investors for redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day. Investor needs to transfer the units to the AMC 's DP account and submit the copy of transfer slip along with the redemption slip to AMC Office. The AMC will appoint Authorised Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorised Participant(s) would offer daily two-way quote (buy and sell quotes) in the market.

		Alternatively, the Authorised Participants and Large Investors may subscribe to and/or redeem the units of the scheme with the Mutual Fund on any business day at a price equivalent to applicable NAV and transaction charges, if any, provided the units offered for subscription and/or redemption are not less than Creation Unit size. In case of exceptional situations listed in AMFI Circular No. AMFI/35P/MEM-COR/74/2022-23 dated 16th January 2023, redemption payment would be made within the permitted additional timelines. For details, please refer Statement of Additional Information (SAI).
VII.	Benchmark (Total Return Index)	Domestic Price of Gold Justification for use of Benchmark: The Scheme will benchmark its performance to the domestic price of Gold. This is the appropriate index to benchmark this Scheme, since the Scheme intends to invest at least 95% of its monies in physical Gold.
VIII.	NAV disclosure	The AMC shall update the NAV of the Scheme on the website of LIC Mutual Fund (www.licmf.com) and on the website of Association of Mutual Funds in India (AMFI) (www.amfiindia.com) by 11.00 p.m. on every Business Day. The NAV shall also be communicated to the Stock Exchange(s), where the units are listed. For further details, please refer Section II.
IX.	Applicable timelines	The Mutual Fund will dispatch Redemption or repurchase proceeds within three working days from the date of Redemption request. In case of exceptional circumstances listed in AMFI Circular No. AMFI/35P/MEM-COR/74/2022-23 dated 16th January 2023, redemption payment would be made within the permitted additional timelines prescribed. For details, please refer SAI.
X.	Plans and Options Plans/Options and sub options under the Scheme	The Scheme does not offer any Plans / Options / sub-options for investment.
XI.	Load Structure	Exit Load: NIL The Trustees shall have a right to modify the exit load structure with prospective effect subject to a maximum prescribed under the Regulations.
XII.	Minimum Application Amount/switch in	For Subscription of units directly with Mutual Fund: All direct transactions in units of the Scheme by Market Markers

		(MMs)/Authorized Participants (APs) or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio. Any order placed for subscription directly with the AMC must be greater than INR 25 Cr. The aforesaid threshold shall not be applicable for APs/MMs and shall be periodically reviewed. Each creation unit consists of 1,000 units of LIC MF Gold Exchange Traded Fund. The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments. The AMC will not accept Portfolio Deposit (i.e. physical gold) from its investors. However, the AMC at its absolute discretion may accept Portfolio Deposit (i.e. physical gold) from Authorized participant subject to the satisfaction of conditions prescribed by the custodian appointed by the Mutual Fund for the custody of Gold. For Purchase of units through Stock Exchange: As the Units of the Schemes are listed on NSE & BSE, an Investor can buy Units on continuous basis on the capital market segment of NSE during trading hours like any other publicly traded stock at prices which may be close to the actual NAV of the Scheme. There is no minimum investment, although Units are Purchased in round lots of 1 (one) Unit. Based on the Allotment Price, the number of Units allotted to the nearest unit. Note: The requirement of Minimum application amount of Rs. 25 crores and in multiples of Creation Unit Size for transactions (Purchase / redemptions) directly with the Fund for the below mentioned investors shall be applicable with effect from 1st September 2025 or such other extended timeline as may be prescribed by SEBI from time to time: - Schemes managed by Employee Provident Fund Organisation, India; and - Recognised Provident Funds, approved Gratuity Funds and approved superannuation Funds under Income Tax Act, 1961.
XIII.	Minimum Additional Purchase Amount	Not applicable
XIV.	Minimum Redemption/switch out amount	For Redemption of units directly with Mutual Fund: - Redemption facility directly with the Mutual Fund would be restricted to Authorized Participants and Large Investors. - Units of scheme may be redeemed only in Creation Unit size. The AMC will not accept Portfolio Deposit (i.e. physical gold) from its investors. However, the AMC at its absolute discretion

		may accept Portfolio Deposit (i.e. physical gold) from Authorized participant subject to the satisfaction of conditions prescribed by the custodian appointed by the Mutual Fund for the custody of Gold. 3. Authorised Participants and Large Investors may redeem the units of the scheme on any business day directly with the Mutual Fund at applicable NAV and transaction costs, if any, by receiving securities comprising the benchmark index and/or cash, value of which is equivalent to Creation Unit size. 4. The Creation Unit size in case of LIC MF Gold Exchange Traded Fund shall be 1,000 units. • For Sale of units through Stock Exchange: All categories of Investors may sell the units of the scheme through Stock exchange on which the units of the Schemes are listed on any trading day in round lot of 1(one) Unit at the prevailing listed price. Furthermore, any application by investors, other than Market Makers, must be for an amount exceeding INR 25 crores. However, the aforementioned threshold of INR 25 crores shall not apply to investors falling under the following categories until 31st August 2025 or any extended timelines by SEBI: a. Schemes managed by Employee Provident Fund Organisation, India; b. Recognised Provident Funds, approved Gratuity funds and approved superannuation funds under Income Tax Act, 1961.
XV.	New Fund Offer Period This is the period during which a new scheme sells its units to the investors.	Not Applicable
XVI.	New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Not Applicable
XVII.	Segregated portfolio/side pocketing disclosure	The provisions pertaining to creation of segregated portfolio has not been incorporated in the Scheme.
XVIII.	Swing pricing disclosure	Not applicable
XIX.	Stock lending/short selling	The Scheme will not engage in Short Selling and Securities lending and borrowing.
XX.	How to Apply and other details	The applications filled up and duly signed by the Market Makers/Large Investors should be submitted at the Investor Service Centres (AMC branches) whose addresses are available at the end of Scheme Information Document and on the website of the AMC i.e.

		www.licmf.com. For further details, please refer to the SAI and Application form available on the website for the instructions.
XXI.	Investor Services	Contact details for general service requests: For enquires/service requests etc. the investors may contact: Toll Free number: 1800-258-5678 (Monday to Saturday, 9.00 am to 6.30 pm) or send an e-mail to: service_licmf@kfintech.com. Contact details for complaint resolution: For Feedback/Complaints/Grievances, you can email us at our email ID redressal@licmf.com. If you are not satisfied with the resolution that you have received, you may contact our Investor Relations Officer at the below mentioned address: Ms. Srividya Baliga, Investor Relation Officer 4th Floor, Industrial Assurance Building, Opp. Churchgate Station, Mumbai – 400 020. Email: redressal@licmf.com Toll Free Number - 1800 258 5678
XXII.	Specific attribute of the scheme (such as lock in, duration in case of target maturity scheme/close ended schemes) (as applicable)	Not applicable
XXIII.	Special product/facility available on ongoing basis	Not available
XXIV.	Weblink	Weblink of the Total Expense Ratio of the Scheme (Daily TER and last 6 months TER): https://www.licmf.com/sid-disclosure Weblink of the Factsheet: https://www.licmf.com/sid-disclosure

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well-informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) The AMC has complied with the compliance checklist applicable for Scheme Information Document and that there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that LIC MF Gold Exchange Traded Fund ~~approved by them~~* is a new product offered by LIC Mutual Fund and is not a minor modification of its existing Schemes.

**The said Scheme was taken over from IDBI Mutual Fund subject to necessary approvals and compliances.*

LIC Mutual Fund Asset Management Limited

Sd/-

Mayank Arora

Chief Compliance Officer & Company Secretary

PLACE: Mumbai

DATE: 29th May 2025

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation of the Scheme would be as follows:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Physical Gold and Gold related Instruments **	95	100
Debt & Money Market Instruments	0	5

** Pursuant to paragraph 3.2 of SEBI Master Circular for Mutual Funds mutual Funds are permitted to invest in Gold Monetisation Schemes (GMS) of banks as one of the Gold related Instruments. Total Investment in GMS will not exceed 20% of the total net asset of the Scheme.

The cumulative gross exposure through investment in securities under the Scheme, which includes physical Gold, Gold related Instruments, debt securities and money market instruments and other permitted securities/assets provided by SEBI will not exceed 100% of the net assets of the Scheme.

Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. SEBI vide letter dated 3rd November 2021 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days.

Indicative Table

Sl. no	Type of Instrument	Percentage of exposure	Circular references*
1.	Securities Lending	0%	Not applicable
2.	Derivatives (Investment in derivatives shall be for portfolio balancing and such other purposes as may be permitted from time to time)	0%	Not applicable
3.	Securitized Debt	0%	Not applicable
4.	Overseas Securities	0%	Not applicable
5.	ReITS and InVITS	0%	Not applicable
6.	Securities with Special features i.e. AT1 and AT2 Bonds	0%	Not applicable

Sl. no	Type of Instrument	Percentage of exposure	Circular references*
7.	Any other instrument		
	Triparty Repo (TREPS)	As per the asset allocation pattern	-
	Mutual Fund units	The Scheme may invest in another scheme (except fund of funds Schemes) under the AMC or any other mutual fund without charging any fees, provided that the aggregate inter-scheme investment made by all Schemes under the same management or in Schemes under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Mutual Fund.	Clause 4 of Seventh Schedule of SEBI Mutual Fund Regulations, 1996
	Repo/ reverse repo transactions in corporate debt securities	0%	Not applicable
	Short Term Deposits of Scheduled Commercial Banks – pending deployment	The Scheme shall park not more than 15% of their net assets in short term deposits of all scheduled commercial banks put together. This limit however may be raised to 20% with prior approval of the Trustees. Further, the parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of the total deployment by the Mutual Fund in short term deposits. The Scheme shall park not more than 10% of the net assets in short term deposits with any one scheduled commercial bank including its subsidiaries.	Paragraph 12.16 of SEBI Master Circular for Mutual Funds
	Debt Instruments with Structured Obligations (SO) / Credit Enhancement (CE)	0%	Not applicable
	Unrated Debt and money market instruments (except G-Secs, T-Bills and other money market instruments)	0%	Not applicable

Sl. no	Type of Instrument	Percentage of exposure	Circular references*
	Credit Default Swaps	0%	Not applicable
	Covered call option	0%	Not applicable
	Short Selling	0%	Not applicable

The Scheme does not intend to invest in the following instruments:

Sr. No.	Type of the Instruments
1.	Overseas Securities
2.	Debt Instruments with Structured Obligations (SO) / Credit Enhancement (CE)
3.	Credit Default Swaps
4.	Derivatives
5.	Unrated Debt and money market instruments (except G-Secs, T-Bills and other money market instruments)
6.	Securities with Special Features i.e. AT1 and AT2 Bonds
7.	ReITs and InVITs
8.	Repo/ reverse repo transactions in corporate debt securities
9.	Covered call option
10.	Unlisted Debt Instruments
11.	Bespoke or complex debt products
12.	Inter Scheme Transactions
13.	Short Selling
14.	Securitised Debt

Short Term Defensive Consideration:

As per Paragraph 1.14.1.2 of SEBI Master Circular for Mutual Funds, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated are only indicative and not absolute. These proportions can vary substantially depending upon the perception of the Investment Manager; the intention being at all times to seek to protect the interests of the Unitholders. Such changes in the investment pattern will be for short term and for defensive considerations only and the AMC shall rebalance the portfolio within 7 calendar days.

B. WHERE WILL THE SCHEME INVEST?

A. Physical Gold

Gold bullion - fineness (or purity) of 995 parts per 1,000 (99.5%) or higher

The Scheme may invest up to 5% of its net assets in Debt and money market instruments including Commercial Paper, Certificates of Deposits, Treasury Bills/Securities, Tri-party repo, NCD or repo to meet the liquidity requirements or to meet expenses arising in the Scheme. The Scheme may also hold cash from time to time.

B. Gold Monetization Schemes of Banks

LIC MF Gold Exchange Traded Fund may invest in such GMS offered by banks up to 20% of the total net asset of the Scheme with due approval from the Board of AMC and Trustees. Gold certificate issued by banks in respect of investment made by the Scheme in GMS shall be held in dematerialized or physical form.

C. Debt and Money Market Instruments:

A small portion of the net assets will be invested in Debt and money market instruments permitted by SEBI / RBI, to meet the liquidity requirements of the scheme.

1. Government Debt including Treasury Bills and Securities created and issued by the Central and State Governments
2. Certificate of Deposit (CD)
3. Triparty Repo (TREPS)
4. Commercial Paper (CP)
5. Short Term deposit of Scheduled Commercial Banks (pending deployment) as per applicable guidelines.
6. Such other securities/assets as may be permitted by SEBI from time to time.

D. Mutual Fund Units

Investments in Instruments stated above will be as per the limits specified in the asset allocation table as mentioned subject to restrictions / limits laid under SEBI (Mutual Funds) Regulations 1996 mentioned under section 'WHAT ARE THE INVESTMENT RESTRICTIONS?'

C. WHAT ARE THE INVESTMENT STRATEGIES?

i. Investment Strategy

The Scheme follows a passive investment strategy. The investment strategy for the Scheme would be to invest passively atleast 95% of the corpus of the Scheme in physical Gold and Gold related Instruments with the objective to replicate the performance of Gold in domestic prices by minimizing the tracking error between the NAV of the Scheme and price of Gold. The AMC will remain invested in physical Gold regardless of the prevailing gold price or future outlook for this asset class.

Tracking errors are inherent in a passively managed fund and such errors may cause the Scheme to generate returns, which are not in line with the performance of the designated benchmark. Tracking error, in respect of this Scheme, is defined as the annualized standard deviation of the difference in returns between the Scheme and the domestic price of Gold. Tracking error in the Scheme may arise due to various factors including but not limited to –

- i. Annual recurring expenses charged by the Scheme including investment management fees, custodian fees, taxes, levies, etc.
- ii. The Scheme may buy or sell gold at different points of time during the trading session at the then prevailing spot prices which may not correspond to the closing price used for NAV computation.
- iii. Cash held by the Scheme (not exceeding 5%)
- iv. Delay experienced in the purchase or sale of Gold due to creating a lot size required for the transaction, illiquidity of gold etc.
- v. Sale of Gold to meet redemptions, defray annual recurring expenses etc.

The tracking error i.e. the annualised standard deviation of the difference in daily returns between physical Gold and the NAV of the Scheme based on past one year rolling over data (For ETFs in existence for a period of less than one year, annualized standard deviation shall be calculated based on available data) shall not exceed 2% or as may be prescribed by regulations from time to time. In case of unavoidable circumstances in the nature of force majeure which are beyond the control of the AMCs, the tracking error may exceed 2%, for which approval of Board of AMC and Trustees shall be taken and the same shall prominently be disclosed on the website of the AMC.

In relation to the various measures taken by government to curb the demand of Gold, government may impose various restrictions on buying of gold. This may lead to the increase in cash holding more than the specified limit of 5% to total net asset of the Scheme. In such cases, annualized tracking error may exceed 2% limit mentioned in asset allocation pattern.

Tracking error will be calculated and disclosed as required under SEBI (MF) Regulations.

Tracking Difference:

The tracking difference i.e. the difference of returns between physical Gold and the ETF Scheme, on the website of the AMC on monthly basis for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.

ii. Portfolio Turnover

Portfolio Turnover is defined as the lower of the value of purchases or sales as a percentage of the average corpus of the Scheme during a specified period of time. Due to the inherent nature of the Scheme, it is expected that there could be regular subscriptions and redemptions on an ongoing basis. Further, the AMC may have to sell the underlying from time to time to meet ongoing expenses/transaction costs or redemptions. In view of the above, it will be difficult to provide an estimate/range with a reasonable measure of accuracy for the anticipated portfolio turnover in the Scheme, but it will be the endeavour of the fund manager to maintain an optimal portfolio turnover rate commensurate with the investment objective of the Scheme and purchase/ redemption transactions on an ongoing basis in the Scheme.

iii. Risk Control

The Mutual Fund has built adequate internal risk management controls and safeguards to ensure that the Scheme is managed in line with the defined investment objectives and in compliance with SEBI (MF) Regulations.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Domestic Price of Gold

Justification for use of Benchmark: The Scheme will benchmark its performance to the domestic price of Gold. This is the appropriate index to benchmark this Scheme, since the Scheme intends to invest at least 95% of its monies in physical Gold.

E. WHO MANAGES THE SCHEME?

Name and Age of the Fund Manager	Educational Qualification	Experience (last 10 years' experience)	Name of other Schemes managed by the Fund Manager
Mr. Sumit Bhatnagar, Fund Manager, (48	CFA – CFA Institute, USA	Mr. Sumit Bhatnagar has an overall experience of 25 years	- LIC MF Equity Savings Fund - LIC MF BSE Sensex

Name and Age of the Fund Manager	Educational Qualification	Experience (last 10 years' experience)	Name of other Schemes managed by the Fund Manager
Years) Managing this scheme since 1 st June 2024	• Masters of Business Administration – Finance from Rotman School of Management, university of Toronto • Master of Business Administration – Finance from I.M.S., Devi Ahilya University, Indore • Bachelors of Business Administration – P.I.M.R, Devi Ahilya University, Indore	in financial markets. • Fund Manager (Equity) – LIC Mutual Fund Asset Management Limited (With effect from 3rd October 2023) • Fund Manager (Equity) – Indiabulls Asset Management Co. Ltd. (May 2021 – June 2023) • Head – Equity - Indiabulls Asset Management Co. Ltd. (February 2009 – January 2019)	Index Fund • LIC MF Nifty 50 Index Fund • LIC MF Nifty 50 ETF • LIC MF Nifty 100 ETF • LIC MF Nifty Next 50 Index Fund • LIC MF Large Cap Fund • LIC MF Nifty Midcap 100 ETF • LIC MF Arbitrage Fund (Equity portion) • LIC MF BSE Sensex ETF • LIC MF Gold ETF Fund of Fund • LIC MF Aggressive Hybrid Fund (Equity Portfolio) • LIC MF Focused Fund • LIC MF Multi Asset Allocation Fund(Equity & Commodity)

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

The Scheme being an Exchange Traded Fund the detailed comparison of the Scheme with other Exchange Traded Funds (list given below) of LIC Mutual Fund is available at the below mentioned link

Weblink: <https://www.licmf.com/sid-disclosure>

List of existing Exchange Traded Funds:

- 1) LIC MF BSE Sensex ETF
- 2) LIC MF Nifty 8-13 yr G-Sec ETF
- 3) LIC MF Nifty 100 ETF
- 4) LIC MF Nifty Midcap 100 ETF
- 5) LIC MF Nifty 50 ETF

G. HOW HAS THE SCHEME PERFORMED (if applicable)

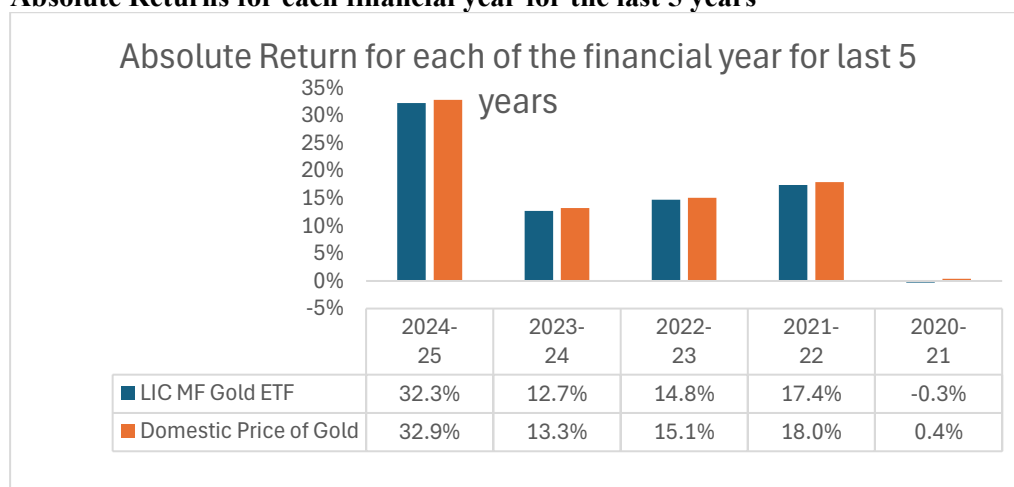
Compounded Annualised Returns	Scheme Returns (%)^	Benchmark Returns (%) Domestic Price of Gold
Returns for the last 1 year	32.30	32.86
Returns for the last 3 years	19.60	20.14
Returns for the last 5 years	14.90	15.48
Returns since inception^	8.06	8.83

Returns are as on 31st March 2025

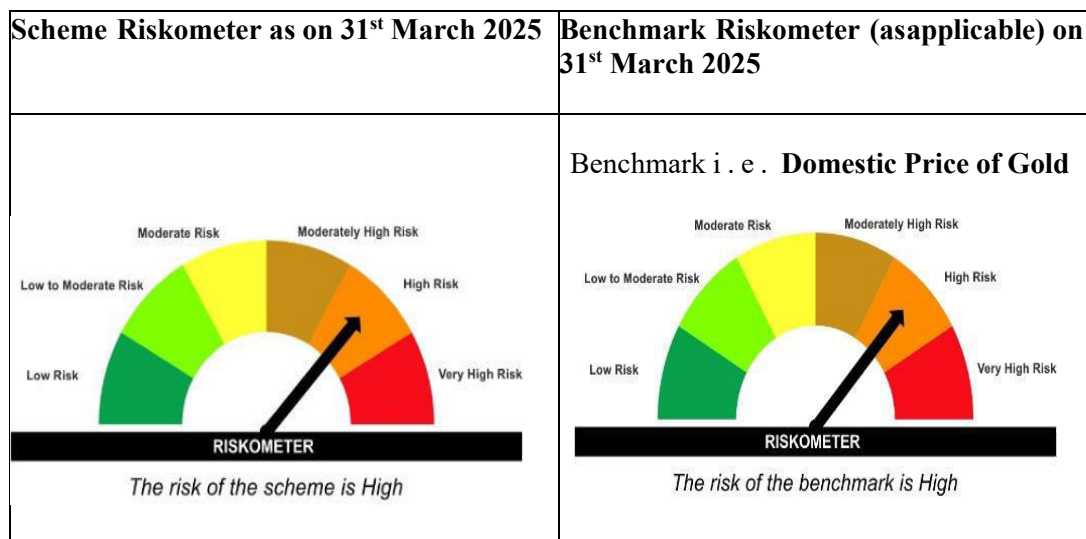
^ Date of Inception/ Allotment – 9th November 2011

The returns are calculated based on Compounded Annualized Growth returns (CAGR) and date of inception is deemed to be date of allotment. The performance of the scheme is benchmarked to the Total Return variant of the Index. Past performance may or may not be sustained in the future.

Absolute Returns for each financial year for the last 5 years



^ Past performance may or may not be sustained in the future.



For performance of the Scheme as on 30th April 2025, please refer <https://www.licmf.com/sid-disclosure>

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors) - <https://www.licmf.com/statutory-disclosure>
- Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds – <https://www.licmf.com/statutory-disclosure>
- Functional website link for Portfolio Disclosure –

Sr. No.	Frequency of disclosure	Weblink
1	Fortnightly Portfolio	Not applicable
2	Monthly Portfolio	https://www.licmf.com/sid-disclosure
3	Half Yearly Portfolio	https://www.licmf.com/sid-disclosure

- Portfolio Turnover Rate (as on 31st March 2025/30th April 2025): Not applicable

- Aggregate investment in the Scheme by:

Sr. No.	Category of Persons (Fund Manager)	Net Value		Market Value as on 31 st March 2025
		Units	NAV per unit	
1	Mr. Sumit Bhatnagar	NIL	NIL	NIL

Please refer Statement of Additional Information, for disclosure with respect to investments by key personnel and AMC directors.

- Investments of AMC in the Scheme

The AMC may invest in the Scheme during the continuous offer period subject to the SEBI (MF) Regulations. The AMC may also invest in other existing Schemes of the Mutual Fund. As per the existing SEBI (MF) Regulations and circulars issued thereunder, the AMC will not charge Investment Management and Advisory fee on the investment made by it in the Scheme or other existing Schemes of the Mutual Fund.

The market value of investments made (if any) by the AMC in the Scheme as on 31st March 2025 and 30th April 2025 is available at <https://www.licmf.com/statutory-disclosure>

Part III- OTHER DETAILS

A. COMPUTATION OF NAV

The Mutual Fund shall compute the Net Asset Value (NAV) of each scheme in accordance with SEBI (Mutual Funds) Regulations, 1996. The NAV of the Scheme shall be calculated on all business days for all Plans/ Options/ Sub-Options. The NAV of the Scheme will be rounded off to 4 decimal places. Units in the Scheme will be rounded off to 3 decimals.

The NAV and sale/repurchase price of the Scheme shall be updated on AMFI's website (www.amfiindia.com) and the Mutual Fund's website by 11 p.m. of the same day.

The Net Asset Value per Unit shall be calculated by dividing the Net Assets of the scheme by the total number of Units outstanding on the valuation date, as follows:

NAV = $\frac{\text{Market or Fair Value of the Scheme's Investments} + \text{Current Assets including accrued income} - \text{Current Liabilities and Provisions including accrued expenses}}{\text{No. of Units outstanding under the Scheme / Plan}}$

The Redemption Price however, will not be lower than 95% of the NAV or as permitted / prescribed under the SEBI Regulations from time to time. The Mutual Fund may charge the load within the stipulated limit and without any discrimination to any specific group of unit holders. However, any change at a later stage shall not affect the existing unit holders adversely.

Methodology for Calculation of Sale and Re-purchase price of the units of mutual fund scheme

a) In case of Purchase of mutual fund units

As per existing regulation, no entry load is charged with respect to applications for purchase / additional purchase of mutual fund units. Therefore, Computation of Sale Price is as below-

NAV	10.00
Entry Load	Not applicable
Sale Price	10.00

This also means, **Sale Price = NAV as on date of investment**

b) Redemption/ Repurchase of mutual fund units

In case of redemption, repurchase price is calculated as below

Repurchase Price = NAV as on date of redemption- exit load (if applicable)

c) **Illustration showing how repurchase price is calculated under 2 different scenarios-**

Amount Invested- Rs.10,000/-

Date of Investment- 1st April 2018

NAV as on date of investment- Rs.10/- per unit

Exit load- For exit on or before 12 months from the date of allotment- 1%

For exit after 12 months from the date of allotment- Nil

No of units allotted at the time of purchase

$$= \frac{\text{Amount invested}}{\text{NAV of the scheme on the date of investment}}$$

$$= 10,000 / 10 = 1000 \text{ units}$$

Particulars	Scenario I	Scenario II
	Redemption during applicability of exit load	Redemption in case of Nil Exit load
Date of Redemption	On or before 31 st March 2021	After 31 st March 2021
NAV as on date of redemption	Rs.12	Rs.12
Applicable Exit load	1%	Nil
Repurchase Price (NAV as on date of redemption- Exit load)	Rs.12 - (Rs.12*1%)	Rs.12- (Nil)
Repurchase Price on date of Redemption	Rs.11.88	Rs.12
Redemption Amount payable to investors (no of units allotted x Repurchase Price)	Rs.11.88 x 1000	Rs.12 x 1000
	= Rs.11,880/-	Rs.12,000/-

Note- This is only for illustration purpose. Actual Exit load charged in the Scheme may vary.

The above mentioned example does not take into consideration any applicable statutory levies and taxes.

VALUATION OF GOLD

The Scheme will invest predominantly in physical gold (Gold bullion) and will be valued based on the market price of gold in the domestic market and will be marked to market on a daily basis. As laid down under the Clause 3A of the Eighth Schedule of SEBI (MF) Regulations, the market price of gold in the domestic market on any business day would be arrived at as under:

The gold held by a scheme shall be valued at the AM fixing price of London Bullion Market Association (LBMA) in US dollars per troy ounce for gold having a fineness 995.0 parts per thousand, subject to the following:

- adjustment for conversion to metric measure as per standard conversion rates;
- adjustment for conversion of US dollars into Indian rupees as per the RBI reference rate declared by the Foreign Exchange Dealers Association of India (FEDAI); and
- Addition of-
 - transportation and other charges that may be normally incurred in bringing such gold from London to the place where it is actually stored on behalf of the mutual fund; and

- ii. notional customs duty and other applicable taxes and levies that may be normally incurred to bring the gold from the London to the place where it is actually stored on behalf of the mutual fund;

Provided that the adjustment under clause (c) above may be made on the basis of a notional premium that is usually charged for delivery of gold to the place where it is stored on behalf of the mutual fund;

Provided further that where the gold held by a scheme has a greater fineness, the relevant LBMA prices of AM fixing shall be taken as the reference price under this subparagraph.

If the gold acquired by the scheme is not in the form of standard bars, it shall be assayed and converted into standard bars which comply with the good delivery norms of the LBMA and thereafter valued in terms of methodology mentioned above.

If on any day the LBMA AM fixing or RBI reference rate is not available due to holiday, then the immediately previous day's prices are applied for the purpose of calculating the value of gold.

GST will not be included for valuation of Gold as the Scheme will be eligible for input credit of GST paid on purchase of Gold.

VALUATION OF GOLD MONETISATION SCHEMES:

Principal investment in Gold Monetisation Schemes (G M S) will be valued at the price of physical gold, while interest income will be valued on accrual basis.

B. NEW FUND OFFER (NFO) EXPENSES

This section does not apply to the Scheme, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 1.00% of the daily net assets of the scheme will be charged to the scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the AMC.

Expense Head	% p.a. of daily Net Assets* (Estimated p.a.)
Investment Management & Advisory Fee	1.00%
Audit fees/fees and expenses of trustees	
Custodial Fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / redemption cheques/ warrants	
Marketing & Selling Expenses including Agents Commission and statutory advertisement	
Costs related to investor communication	
Costs of fund transfer from location to location	
Cost towards investor education & awareness*	
Brokerage & transaction cost (inclusive of GST) over and above 12 bps and 5 bps for cash and derivative market trades respectively	
Goods & Services Tax on expenses other than investment and advisory fees**	
Goods & Services Tax on brokerage and transaction cost	

Other Expenses (As per Reg 52 of SEBI (Mutual Funds) Regulations)	
Maximum Total expenses ratio (TER) permissible under Regulation 52 (6) (c)	1.00%
Additional expenses for gross new inflows from specified cities#	0.30%

* The AMC shall set aside 5% of total TER charged to the Scheme, or 0.5 bps of AUM, whichever is less towards investor education and awareness initiatives.

** Mutual funds /AMCs may charge GST on investment and advisory fees to the scheme in addition to the maximum limit of TER as prescribed in regulation 52 of the Regulations.

Direct Plan under the aforementioned Scheme shall have a lower expense ratio excluding distribution expenses, commission, etc. and no commission for distribution of Units will be paid / charged under the Direct Plan.

#Additional TER will be charged based on inflows only from retail investors (other than Corporates and Institutions) from B 30 cities.

The purpose of the above table is to assist the investor in understanding the various costs & expenses that the investor in the Schemes will bear directly or indirectly.

The fund shall update the current expense ratios on the website (www.licmf.com) at least three working days prior to the effective date of the change. The exact web link for TER is <https://www.licmf.com/downloads/total-expense-ratio>.

The recurring expenses of the Scheme (including the Investment Management and Advisory Fees) shall be as per the maximum permissible limits prescribed under the SEBI (Mutual Funds) Regulations.

In addition to expenses as permissible under Regulation 52 (6) (c), the AMC may charge the following to the concerned Scheme of the Fund under Regulation 52 (6A):

Additional expenses up to 0.30 per cent of daily net assets of the concerned schemes of the Fund if new inflows from retail investors from B30 cities as may be specified by Regulations from time to time are at least:

- (i) 30 per cent of gross new inflows in the concerned scheme, or;
- (ii) 15 per cent of the average assets under management (year to date) of the concerned scheme, whichever is higher.

Provided that if inflows from retail investors from B30 cities are less than the higher of (i) or (ii) mentioned above, such expenses on daily net assets of the concerned scheme shall be charged on proportionate basis.

Further, the expenses charged under this clause shall be utilized for distribution expenses incurred for bringing inflows from retail investors from B30 cities. The amount incurred as expense on account of inflows from B30 cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment. "B30 cities" shall be beyond Top 30 cities as at the end of the previous financial year as communicated by AMFI. Inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from "retail investor".

With reference to SEBI's letter no. SEBI/HO/ IMD/ IMD-SEC-3/ P/ OW/ 2023/ 5823/ 1 dated February 24, 2023, AMFI Circular no. 35P/ MEM-COR/ 85/ 2022-23 dated 2nd March 2023 and AMFI Circular no. 35P/ MEM-COR/ 85a/ 2022-23 dated 2nd March 2023, the B-30 incentive structure for new inflows has been kept in abeyance with effect from 01st March 2023 till the incentive structure is appropriately re-instated by SEBI with necessary safeguards.

In Addition to expenses under Regulation 52 (6) and (6A), AMC may charge GST on investment and advisory fees, expenses other than investment and advisory fees and brokerage and transaction cost as below:

- a. **GST on investment and advisory fees:** AMC may charge GST on investment and advisory fees of

the scheme in addition to the maximum limit of TER as per the Regulation 52(6).

- b. **GST on expenses other than investment and advisory fees:** AMC may charge GST on expenses other than investment and advisory fees of the scheme, if any within the maximum limit of TER as per the Regulation under 52(6).
- c. **GST on brokerage and transaction cost:** The GST on brokerage and transaction costs which are incurred for the purpose of execution of trade, will be within the limit of TER as per the Regulation 52(6).

Further, it is clarified that the brokerage and transaction cost incurred for the purpose of execution of trade shall be charged to the Scheme upto 12 bps and 5 bps for cash market transactions and derivative transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps cash market transactions may be charged to the scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations.

These estimates have been made in good faith by the AMC and are subject to change inter-se. The total recurring expenses that can be charged to the Scheme will be subject to limits prescribed from time to time under the SEBI Regulations.

Any other expenses that are directly attributable to the Scheme, and permissible under SEBI (Mutual Funds) Regulations, 1996 from time to time, may be charged within the overall limits as specified in the Regulations.

The Scheme shall strive to reduce the level of these expenses so as to keep them well within the maximum limits currently allowed by SEBI and any revision in the said expenses limits by SEBI would be applicable.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the scheme only within the regulatory limits and not from the books of the AMC, its associate, sponsor, trustee or any other entity through any route.

Illustration of impact of expense ratio on Scheme's returns :-

Particulars	Scheme Returns
Amount invested at the beginning of the year (in Rs.)	20,000
Returns before expenses (in Rs.)	2000
Returns before expenses (%)	10%
Expenses (in Rs.)	200
Returns after expenses at the end of the Year (in Rs.)	1800
Returns after expenses at the end of the Year (%)	9%

D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.licmf.com) or may call at (toll free no. 1800 258 5678) or at Official Points of Acceptance for Schemes of LIC Mutual Fund (List of Official Point of Acceptance available on the website of the AMC i.e. www.licmf.com).

Type of Load	Load chargeable (as percentage of NAV)
Exit	NIL

No exit load will be levied on Bonus Units.

The Trustee reserves the right to modify / change the Load structure depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the SEBI (Mutual Funds) Regulations, Exit load charged, if any, shall be credited to the Scheme. The investor is requested to check the prevailing load structure of the Scheme before investing.

Any imposition or enhancement of Exit Load shall be applicable on prospective investments only. However, AMC shall not charge any load on issue of bonus units and units allotted on Reinvestment of Income Distribution cum Capital Withdrawal for existing as well as prospective investors. At the time of changing the load structure the AMC / Mutual Fund may adopt the following procedure:

- i. The addendum detailing the changes may be attached to Scheme Information Documents and key information memorandum. The addendum may be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Document and Key Information Memoranda already in stock.
- ii. Arrangements may be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centres and distributors/brokers office.
- iii. The introduction of the exit load alongwith the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load.
- iv. A public notice shall be given in respect of such changes on the website of AMC.

Section II

I. Introduction

A. Definitions/interpretation

Definitions

Definitions pertaining to the Scheme are available at the below link: <https://www.licmf.com/sid-disclosure>

Interpretation

For all purposes of the SID, except as otherwise expressly provided or unless the context otherwise requires:

- All references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- All references to "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- All references to timings relate to Indian Standard Time (IST).

B. Risk factors

Scheme specific Risk factors:

1. **Market Risk:** LIC MF Gold Exchange Traded Fund will seek to invest predominantly in physical gold. The price of gold and accordingly the NAV of the Scheme may fluctuate due to several reasons including but not limited to global macroeconomic events, demand and supply for gold in India and in the international markets, currency fluctuations, Interest rates, Inflation trends, regulatory restrictions on the import and trade of gold etc.
2. **Counterparty Risk:** There is no Exchange for physical gold in India. The Mutual Fund may have to buy or sell gold from the open market which may lead to Counterparty risks for the Mutual Fund for trading and settlement. To mitigate the counterparty risk, The Scheme may route all its purchases/sales of gold only through RBI nominated agencies/Banks permitted to import gold into the country.
3. **Liquidity Risk:** The Mutual Fund can sell gold only to bullion bankers / traders who are authorized to buy gold. Though, there are adequate numbers of players (Nominated Agencies / Banks) to whom the Fund can sell gold, the Scheme may have to resort to distress sale of gold if there is no or low demand for gold to meet its cash needs of redemption or expenses.

Trading in units of the Scheme on the Exchange may be halted because of abnormal market conditions or for reasons that in view of the Exchange authorities or SEBI, trading in units of the Scheme is not advisable. In addition, trading in units is subject to trading halts caused by extraordinary market volatility and pursuant to Stock Exchange(s) and SEBI "circuit filter" rules as applicable from time to time. There can be no assurance that the requirements of the exchange/s necessary to maintain the listing of units of the Scheme will continue to be met or will remain unchanged.

4. **Currency Risk:** The domestic price of gold will depend upon both the international market price of gold (denominated in US\$) as well as the conversion value of US dollar into Indian rupee. The formula for determining NAV of the units of the Scheme is based on the imported (landed) value of gold. The landed value of gold is computed by multiplying international market price by US dollar value. Investors will be exposed to fluctuations in the value of US dollar against the rupee as the Mutual Fund will not be hedging this risk exposure.
5. **Regulatory Risk:** Any changes in trading regulations by the stock exchange (s) or SEBI may affect the ability of Authorized Participant to arbitrage resulting into wider premium/ discount to NAV. Any changes in the regulations relating to import and export of gold (including customs duty, sales tax and any such other statutory levies) may affect the ability of the Scheme to buy/sell gold against the purchase and redemption requests received. Any measures introduced by government/RBI from time to time to curb the demand for gold can impact the ability of the Scheme to purchase gold in the portfolio. In such cases Scheme may have higher exposure to cash than the limit defined in the asset allocation pattern (maximum 5% of net asset).
6. **Asset Class Risk:** The returns from physical Gold may underperform returns from the securities or other asset classes and this may have an impact on the performance of the Scheme.

7. **Physical gold:** There is a risk that part or all of the Scheme's gold could be lost, damaged or stolen. Access to the Scheme's gold could also be restricted by natural events or human actions. Any of these actions may have adverse impact on the operations of the Scheme and consequently on investment in units. The Mutual Fund will ensure that the Gold held under the Scheme with the Custodian will be fully insured against the occurrence of such events.
8. **Passive Investment:** Since the Scheme will adopt a passive investment strategy the Scheme will have at least 95% of its monies invested in Gold and gold related instruments and will stay invested regardless of the price of Gold or the outlook for the metal. The Scheme's performance may be affected by a general price decline in the gold prices.
9. **Tracking Error:** The Scheme may have to hold cash (not exceeding 5% of net assets) to meet ongoing recurring expenses, redemption requirements, delay in purchase of Gold, transactions costs, non-fulfillment of creation unit size etc. The performance of the Scheme may, therefore, be impacted by Tracking Error (deviation in the performance of the Scheme vis-à-vis the benchmark). However, the Mutual Fund shall endeavor to keep the annualized tracking error lesser than 2% (annualized) at all times but in case of regulatory restrictions imposed in purchase of Gold, Scheme may hold more cash than the defined limit (ie.5% of net asset), potentially leading to higher tracking error.
10. **Custody risk - Physical Gold** belonging to the Scheme could be lost, damaged or stolen. In order to ensure safety, the said Gold will be stored with custodian in its vaults. Also, necessary insurance covers are taken by custodians in order to mitigate the risks associated with handling, storing and safekeeping of physical Gold.

11. **Risk related to investment in Gold Monetization Scheme (GMS) of banks**

LIC MF Gold Exchange Traded Fund will seek to invest in Gold Monetization Scheme (GMS) of banks. As the Scheme invests in such Gold Monetization Schemes offered by Bank, Scheme lends the portion of gold holding to an Issuer of such GMS scheme. This may lead to the credit risk where Issuer of GMS is unable to return the principal physical gold to the Scheme upon maturity or in case of an early redemption. GMS (Gold Monetization Scheme), being an unlisted and non-transferrable security, can be redeemed only with the issuer and, hence, is subject to the risk of an issuer's inability to meet principal and interest payments on the obligation (credit risk).

The AMC will ensure adequate diligence prior to making investment in GMS of banks. Investments in GMS will be made in various tenors to minimize any asset liability mismatches. Prior approval of trustees will be obtained for each investment proposal in GDS

12. The Trustees, AMC, Fund, their directors or their employees shall not be liable for any tax consequences that may arise in the event that the Scheme is wound up for the reasons and in the manner provided under the Scheme Information Document & Statement of Additional Information.

Risks associated with investments in debt and money market instruments

1. **Credit risk:** This risk arises due to any uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuer's ability to meet the obligations.

The AMC seek to manage credit risk by restricting investments only to investment grade securities. Regular review of the issuer profile to monitor and evaluate the credit quality of the issuer will be carried out.

2. **Interest Rate risk:** This risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.

Interest rate risk mitigation will be through active duration management at the portfolio level through regular monitoring of the interest rate environment in the economy.

3. **Liquidity risk:** The liquidity of a bond may change depending on market conditions leading to changes in the liquidity premium linked to the price of the bond. At the time of selling the security, the security can become illiquid leading to loss in the value of the portfolio.

The AMC will endeavour to mitigate liquidity risk by mapping investor profile and potential redemption expectations into the portfolio construction to allow the Scheme to liquidate assets without significantly impacting portfolio returns.

4. **Reinvestment risk:** This risk arises from uncertainty in the rate at which cash flows from an investment may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate at which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.

The AMC will endeavor to manage this risk by diversifying the investments in instruments with appropriate maturity baskets.

5. **Settlement risk:** Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV. The AMC will endeavor to manage this risk by diversifying the investments in instruments with appropriate maturity baskets.
6. **Spread Risk:** In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.

RISKS ASSOCIATED WITH MARKET TRADING:

- **Absence of Prior Active Market:** Although the units of Exchange Traded Funds are listed on the Stock Exchange for trading, there can be no assurance that an active secondary market will develop or be maintained.
- **Lack of Market Liquidity:** Trading in units of Exchange Traded Funds on the Stock Exchange on which it is listed may be halted because of market conditions or for reasons that, in the view of the concerned Stock Exchange or Market Regulator, trading in the Exchange Traded Fund Units is inadvisable. In addition, trading in the units of Exchange Traded Funds is subject to trading halts caused by extraordinary market volatility pursuant to 'circuit breaker' rules. There can be no assurance that the requirements of the concerned Stock Exchange necessary to maintain the listing of the units of Exchange Traded Funds will continue to be met or will remain unchanged.
- **Units of Exchange Traded Funds May Trade at Prices Other than NAV:** Units of Exchange Traded Funds may trade above or below their NAV. The NAV of Units of Exchange Traded Funds may fluctuate with changes in the market value of a Scheme's holdings. The trading prices of units of Exchange Traded Fund will fluctuate in accordance with changes in their NAVs as well as market supply and demand. However, given that Exchange Traded Funds can be created / redeemed in Creation Units, directly with the fund, large discounts or premiums to the NAVs will not sustain due to arbitrage possibility available.
- **Regulatory Risk:** Any changes in trading regulations by the Exchange or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/ discount to NAV.
- **Political Risks:** Whereas the Indian market was formerly restrictive, a process of deregulation has been taking place over recent years. This process has involved removal of trade barriers and protectionist measures, which could adversely affect the value of investments. It is possible that the future changes in the Indian political situation, including political, social or economic instability, diplomatic developments and changes in laws and regulations could have an effect on the value of investments. Expropriation, confiscatory taxation or other relevant developments could affect the value of investments.
- **Right to Limit Redemptions:** The Trustee, in the general interest of the unit holders of the Scheme offered under this Offer Document and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day depending on the total "Saleable Underlying Stock" available with the fund.

- **Redemption Risk** – The Unit Holders may note that even though this is an open ended scheme, the Scheme would ordinarily repurchase Units in Creation Unit size. Thus, unit holdings less than the Creation Unit size can normally only be sold through the secondary market, unless no quotes are available on the Exchange for 3 trading days consecutively.
- **Passive Investments:** As LIC MF Gold Exchange Traded Fund ETF is not actively managed, the underlying investments may be affected by a general decline in the Indian markets relating to its Underlying Index. The scheme invests in the securities included in its underlying index regardless of their investment merit. The AMC does not attempt to take defensive positions in declining markets. Further, the fund manager does not make any judgment about the investment merit nor shall attempt to apply any economic, financial or market analysis.

OTHER RISKS

Risk associated with inflation: Over time, yields of short-term investments may not keep pace with inflation, leading to a reduction in an investment's purchasing power.

Legal Risk: The scheme may be affected by the actions of government and regulatory bodies. Legislation could be imposed retrospectively or may be issued in the form of internal regulations which the public may not be aware of. Legislation (including legislation relating to tax) or regulation may be introduced which inhibits the scheme from pursuing their strategies or which renders an existing strategy less profitable than anticipated. Such actions may take any form, for example nationalization of any institution or restrictions on investment strategies in any given market sector or changing requirements and imposed without prior warning by any regulator.

Valuation Risk: This risk relates to the fact that markets, in specific situations and due to lack of volumes of transactions, do not enable an accurate assessment of the fair value of invested assets. In such cases, valuation risk represents the possibility that, when a financial instrument matures or is sold in the market, the amount received is less than anticipated, incurring a loss to the portfolio and therefore impacting negatively the NAV of the scheme.

Past performance of the Sponsor/ the AMC/ the Mutual Fund is not indicative of the future performance of the Scheme.

RISK ASSOCIATED WITH PASSIVE INVESTMENTS

- **Passive Investments:**

As the scheme proposes to invest not less than 95% of the net assets in the securities of the benchmark Index, the Scheme will not be actively managed. The Scheme may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme invests in the securities included in its underlying index regardless of their investment merit. The AMC does not attempt to individually select stocks. The value of the Scheme's investments may be affected generally by factors affecting equity markets, such as price and volume volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors. Consequently, the NAV of the Units of the Scheme may fluctuate and can go up or down.

- **Market risk:**

Exchange Traded Funds are typically designed to track the performance of certain indices, market sectors, or groups of assets such as stocks, bonds, or commodities. The Fund managers may use different strategies to achieve this goal, but in general they do not have the discretion to take defensive positions in declining markets. Investors must be prepared to bear the risk of loss and volatility associated with the underlying index/assets.

C. Risk mitigation strategies

Investments made from the net assets of the Scheme would be in accordance with the investment objective of the Scheme and the provisions of the SEBI (MF) Regulations. The AMC will strive to achieve the investment objective by way of a judicious portfolio mix comprising Gold (includes physical Gold and other Gold related instruments which may be permitted by Regulator from time to time), Debt Securities and Money Market Instruments. Investments in Gold would be primarily assessed with regard to its fineness.

Tracking errors are inherent in a passively managed fund and Scheme would endeavor to maintain a low tracking error by actively aligning the portfolio in line with the Index.

While measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated.

II. Information about the Scheme:

A. Where will the scheme invest?

I. Physical Gold

Gold bullion - fineness (or purity) of 995 parts per 1,000 (99.5%) or higher

The Scheme may invest up to 5% of its net assets in Debt and money market instruments including Commercial Paper, Certificates of Deposits, Treasury Bills/Securities, Tri-party repo, NCD or repo to meet the liquidity requirements or to meet expenses arising in the Scheme. The Scheme may also hold cash from time to time.

II. Gold Monetization Schemes of Banks

LIC MF Gold Exchange Traded Fund may invest in such GMS offered by banks up to 20% of the total net asset of the Scheme with due approval from the Board of AMC and Trustees. Gold certificate issued by banks in respect of investment made by the Scheme in GMS shall be held in dematerialized or physical form.

III. Debt: A small portion of the net assets will be invested in Debt and money market instruments permitted by SEBI / RBI , to meet the liquidity requirements of the scheme.

1. Government Debt

Treasury Bills (T-Bills) are issued by the Government of India or State Governments to meet their short term borrowing requirements. T-Bills are issued for maturities of 91 days, 182 days and 364 days. T-Bills are issued at a discount and for a fixed period.

Securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). State Government Securities (popularly known as State Development Loans or SDLs) are issued by the respective State Government in co-ordination with the RBI.

2. Certificate of Deposit (CD)

Certificate of Deposit (CD) is a negotiable money market instrument issued by Scheduled Commercial Banks (SCBs) and select All India Financial Institutions (FIs) that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the SCBs is between 7 days to 1 year, whereas, in case of FIs, maturity is 1 year to 3 years from 47 the date of issue. CDs also are issued at a discount to face value and can be traded in secondary market.

3. Triparty Repo (TREPS)

Tri-party Repo means a repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction. The Scheme shall undertake Tri-party Repo transactions in Government Securities.

4. Commercial Paper (CP)

Commercial Paper (CP) is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and All India Financial Institutions as an alternative source of short term borrowings. CP is traded in secondary market and can be freely bought and sold before maturity. CP can be issued for maturities between a minimum of 15 days and a maximum up to 1 year from the date of issue.

5. Short Term Deposit of Scheduled Commercial Banks (pending) as per applicable guidelines

Pending deployment of funds as per the investment objective of the Scheme, and for margin purposes, the funds may be parked in short term deposits of Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI from time to time.

6. Such other securities/assets as may be permitted by SEBI from time to time.

III. Mutual Fund Units

The Scheme may also invest in other schemes managed by the AMC or in the schemes of any other mutual funds (without charging any fees) in conformity with the investment objective of the Scheme and in the terms of the prevailing SEBI (Mutual Funds) Regulations, 1996. Provided the aggregate interscheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Investments in Instruments stated above will be as per the limits specified in the asset allocation table as mentioned subject to restrictions / limits laid under SEBI (Mutual Funds) Regulations 1996 mentioned under section 'WHAT ARE THE INVESTMENT RESTRICTIONS?'

B. What are the investment restrictions?

1. A gold exchange traded fund scheme shall be subject to the following investment restrictions
 - The funds of any such scheme shall be invested only in physical gold and gold related instruments in accordance with its investment objective, except to the extent necessary to meet the liquidity requirements for honouring repurchases or redemptions, as disclosed in this document; Gold Monetization Scheme (GMS) of bank is designated as one of such gold related instruments. Investment of the Scheme in GMS of banks will not exceed 20% of the total net asset of the Scheme
2. The Mutual Fund shall buy and sell physical gold and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:
3. The Mutual Fund shall get the securities purchased or transferred in the name of the Mutual Fund on account of the concerned scheme, wherever investments are intended to be of long-term nature.
4. Pending deployment of funds of a scheme in terms of investment objectives of the scheme, the Mutual Fund may invest them in short term deposits of scheduled commercial banks, subject to such Guidelines as may be specified by the Board. The Scheme(s) shall abide by the following guidelines for parking of funds in short term deposits:
 - i. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
 - ii. Such short-term deposits shall be held in the name of the Scheme.
 - iii. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
 - iv. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - v. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
 - vi. The Scheme shall not park funds in short-term deposit of a bank, which has invested in the Scheme.
5. The Scheme shall not make any investment in any fund of funds scheme
6. The Scheme shall not engage in short selling or securities lending.
7. The Scheme will comply with any other regulations applicable to the investments of mutual funds from time to time.

The Trustees may alter the above restrictions from time to time to the extent that changes in the SEBI (MF) Regulations may allow and as deemed fit in the general interest of the unit holders.

All investment restrictions shall be applicable at the time of making investment.

i. Investments in other schemes

According to the Clause 4 of Schedule 7 read with Regulation 44(1), of the SEBI (MF) Regulations, 1996:

"A scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investments made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund."

C. Fundamental Attributes

Following are the Fundamental Attributes of the Scheme, in terms of paragraph 1.14 of SEBI Master Circular for Mutual Funds:

- **TYPE OF A SCHEME**
- An open ended scheme replicating/tracking the performance of gold in domestic prices
- **INVESTMENT OBJECTIVE**
 - a. **Main Objective:** To invest in physical Gold and Gold related Instruments with the objective to replicate the performance of Gold in domestic prices. The ETF will adopt a passive investment strategy and will seek to achieve the investment objective by minimizing the tracking error between the Fund and the underlying asset. There is no assurance that the objective of the scheme will be achieved.
 - b. **Investment Pattern:** The indicative portfolio break-up with minimum and maximum asset allocation is detailed in the section “HOW WILL THE SCHEME ALLOCATE ITS ASSETS?”. The fund manager reserves the right to alter the asset allocation for a short term period on defensive considerations.
- **TERMS OF ISSUE**
 - a. **Liquidity provisions such as listing, repurchase, redemption.** – Repurchases are allowed on all business days on an ongoing basis from the date of allotment.

LIC MF Gold Exchange Traded Fund ETF is listed on NSE Limited and BSE Limited, buying or selling by Unit holders can be made from the secondary market. For details on repurchase/redemption of units please refer section on Highlights/Summary of the Scheme.
 - b. **Aggregate fees and expenses charged to the Scheme:** The aggregate fees and expenses charged to the Scheme will be in line with the limits defined in the SEBI (Mutual Funds) Regulations, 1996 as amended from time to time. The aggregate fee and expenses to be charged to the Scheme is detailed in Section I Part III (C) of this document.
 - c. **Any safety net or guarantee provided:**

The Scheme does not provide any safety net or guarantee, nor does it provide any assurance regarding the realization of the investment objective of the Scheme.

Changes in Fundamental Attributes

In accordance with Regulation 18 (15A) of the SEBI (Mutual Funds) Regulations, 1996 and paragraph 1.14.1.4 of SEBI Master Circular for Mutual Funds, the trustees shall ensure that no change in the fundamental attributes of the Scheme, the fees and expenses payable or any other change which would modify the scheme and affect the interest of the unit holders is carried out by the Asset Management Company, unless:

- (i) it complies with sub-regulation (26) of regulation 25 of SEBI (Mutual Funds) Regulations;
- (ii) Comments from SEBI are obtained on the proposal.

Further, in accordance with Regulation 25 (26) of the SEBI (Mutual Funds) Regulations, the asset management

company shall ensure that no change in the fundamental attributes of any scheme or the trust, fees and expenses payable or any other change which would modify the scheme and affect the interest of unit holders, shall be carried out unless:

- (i) a written communication about the proposed change is sent to each unit holder and an advertisement is issued in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the mutual fund is situated; and
- (ii) the unit holders are given an option to exit (not less than calendar 30 days from the notice date) at the prevailing Net Asset Value without any exit load.

D. Index methodology (for index funds, ETFs and FOFs having one underlying domestic ETF) - Not applicable

Principles of incentive structure for market makers (for ETFs) – The Disclosure on Principles of incentive Structure for Market Makers has also been made on the website of the AMC at the below mentioned link:

<https://www.licmf.com/sid-disclosure>

E. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds (only for close ended debt schemes) - Not Applicable

A. Other Scheme Specific Disclosures:

Listing and transfer of units	The units of LIC MF Gold Exchange Traded Fund are listed on the National Stock Exchange of India Limited (NSE) and Bombay Stock Exchange(BSE). Units of the scheme shall be available and compulsorily be issued/repurchased and traded in dematerialized form. The Units of the Scheme held in dematerialised form only and would be transferable.
Dematerialization of units	Units of the schemes shall be available and compulsorily be issued/ repurchased and traded in dematerialized form. An Investor intending to invest in LIC MF Gold Exchange Traded Fund is required to have a beneficiary account with a Depository Participant (DP) (registered with NSDL / CDSL) and will be required to indicate in the application the DP's name, DP ID Number and the beneficiary account number of the applicant held with the DP.
Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	Not applicable
Maximum Amount to be raised (if any)	Not applicable
Dividend Policy (IDCW)	Not applicable
Allotment (Detailed procedure)	All Applicants whose money towards purchase of Units have been realized by the Fund, will receive a full and firm allotment of Units in compliance with Paragraph 8.4 of SEBI Master circular for Mutual Funds, provided also the applications are complete in all respects and are found to be in order. The units will be allotted as per the applicable NAV on the T day, Where the T day is the transaction day, provided the application is received within the cut-off timings for the transaction day. The scheme will be available only in the Dematerialized form. Authorised Participant and Large investors can directly buy / sell Units in blocks from the Fund in 'Creation Unit' size, on all working days. Since the scheme is to be issued / repurchased and traded compulsorily in dematerialized form, no request for rematerialisation will be accepted. For Subscriptions received after re-opening for continuous offer at the ISC's within the cut- off timings and considered accepted for that day, the

	units will be allotted as per the applicable NAV. Investors shall receive a Consolidated Account Statement containing details of transactions across all Mutual Fund schemes and securities from the Depository by email / physical mode. However, where an investor does not wish to receive CAS through email, option shall be given to the investor to receive the CAS in physical form at the address registered with the Depositories. The depositories shall also intimate the investor on quarterly basis through the SMS mode specifying the email id on which the CAS is being sent.
Refund	Not Applicable
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	The following persons are eligible and may apply for subscription to the Units of the Scheme. (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions and relevant statutory regulations) 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor through parent / legal guardian; 4. Partnership Firms; 5. Proprietorship in the name of the sole proprietor; 6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860(so long as the purchase of Unit is permitted under the respective constitutions; 7. Banks (including Co-operative Banks and Regional Rural Banks), Insurance companies and Financial Institutions; 8. Mutual Fund schemes registered with SEBI. 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private trusts authorized to invest in mutual fund schemes under their trust deeds; 10. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs)residing abroad on repatriation basis or on non-repatriation basis; 11. Foreign Portfolio Investors (FPIs) / Foreign Institutional Investors (FIIs) and their subaccounts registered with SEBI on repatriation basis; 12. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 13. Scientific and Industrial Research Organizations; 14. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI 15. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 16. Other schemes of LIC Mutual Fund or any other Mutual Fund subject to the conditions and limits prescribed by SEBI Regulations;

	17. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme. 18. Such other categories of investors permitted by the Mutual Fund from time to time, in conformity with the SEBI Regulations. The list given above is indicative and the applicable law, if any, shall supersede the list. The Trustee may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.
Who cannot invest	• United States Person (U.S. Person), corporations and other entities organized under the applicable laws of the U.S. and Residents of Canada as defined under the applicable laws of Canada shall not invest in units of Scheme. • Persons residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs). • Such other persons as may be specified by Mutual Fund from time to time.
How to Apply (and other details)	The applications filled up and duly signed by the Market Makers/Large Investors should be submitted at the ISCs (AMC branches) whose addresses are available on the website of the AMC (www.licmf.com). For further details, please refer to the SAI and Application form available on the website for the instructions.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable
Restrictions, if any, on the right to freely retain or dispose of units being offered.	Restriction on Redemption in Mutual Funds In accordance with paragraph 1.12 of SEBI Master Circular for Mutual Funds, the AMC reserves the right to impose restriction on redemptions subject to certain conditions as specified in the Statement of Additional Information under the heading ‘Suspension of redemption of Units’.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	In case of Purchase / Redemption directly with Mutual Fund (By Market Makers/Authorized Participants and Large Investors): The provisions for Cut-off timings for NAV applicability will not be applicable for direct transaction with the Fund. The Fund may accept transactions for Cash from Market Makers and Large Investors upto 3:00 PM or upto reasonable time before close of market hours in order to successfully execute the transactions. In case of transactions in Portfolio Deposit or under net settlement system

	with Market Makers, the AMC may accept the transaction subject to successful execution and compliance with the applicable guidelines on net settlement, as applicable. In case of Redemption directly with the Mutual Fund during Liquidity Window: Investors can directly approach the AMC for redemption of units of ETFs, without any exit load, in case of the following scenarios: - Traded price (closing price) of the Scheme units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or - No quotes for the Scheme are available on stock exchange(s) for 3 consecutive trading days, or - Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios (for transaction upto INR 25 crore), applications received from investors for redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day. Investor needs to transfer the units to the AMC 's DP account and submit the copy of transfer slip along with the redemption slip to AMC Office. The Cut-off time for receipt of valid application for Redemptions directly with the Fund during Liquidity Window is 3.00 p.m. Valid applications received by the fund upto the cut-off time will be processed on the basis of the applicable NAV and for valid applications received after cut-off time, the applicable NAV of the next Business Day shall be applicable. ON THE EXCHANGE: As the Scheme is listed and traded on the NSE/other stock exchange, the provisions of cut- off time (3 P.M.) is not applicable for secondary market transactions but will be subject to the trading time/restrictions for purchase/sale of units as per the rules and regulations prescribed by the stock exchanges on which they are listed. Investors can submit the application forms for purchase or redemption or switch at any of the Official Points of Acceptance, details of which are mentioned at the end of this SID Investors are requested to note that an Application Form accompanied by a payment instrument issued from a bank account other than that of the Applicant /Investor will not be accepted except in certain circumstances.
Minimum amount for purchase/redemption/switches (mention the provisions for ETFs, as may be applicable, for direct subscription/redemption with AMC.	For Subscription / Redemption of units directly with Mutual Fund: - Subscription / Redemption facility directly with the Mutual Fund would be restricted to Authorized Participants and Large Investors. - Units of schemes may be subscribed to / redeemed only in Creation Unit size. - Authorised Participants and Large Investors may subscribe to/redeem the units of the scheme on any business day directly with

	the Mutual Fund at applicable NAV and transaction costs, if any, by depositing / receiving securities comprising the benchmark index and/or cash. The AMC will not accept Portfolio Deposit (i.e. physical gold) from its investors. However, the AMC at its absolute discretion may accept Portfolio Deposit (i.e. physical gold) from Authorized participant subject to the satisfaction of conditions prescribed by the custodian appointed by the Mutual Fund for the custody of Gold. 4. The Creation Unit size in case of LIC MF Gold Exchange Traded Fund shall be 1,000 units. For Purchase / Sale of units through Stock Exchange: All categories of Investors may purchase/sell the units of the scheme through Stock exchange on which the units of the scheme are listed on any trading day in round lot of 1(one) Unit at the prevailing listed price. Furthermore, any application by investors, other than Market Makers, must be for an amount exceeding INR 25 crores. However, the aforementioned threshold of INR 25 crores shall not apply to investors falling under the following categories until 31st August 2025 or any extended timelines by SEBI: a. Schemes managed by Employee Provident Fund Organisation, India; b. Recognised Provident Funds, approved Gratuity funds and approved superannuation funds under Income Tax Act, 1961. The AMC reserves the right to change the minimum amounts for various purchase/ redemption/ switch. Such changes shall only be applicable to transactions on a prospective basis. In case of Redemption directly with the Mutual Fund during Liquidity Window: Investors can directly approach the AMC for redemption of units of ETFs, without any exit load, in case of the following scenarios: - Traded price (closing price) of the Scheme units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or - No quotes for the Scheme are available on stock exchange(s) for 3 consecutive trading days, or - Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios (for transaction upto INR 25 crore), applications received from investors for redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day. Investor needs to transfer the units to the AMC 's DP account and submit the copy of transfer slip along with the redemption slip to AMC Office. The Cut-off time for receipt of valid application for Redemptions directly with the Fund during Liquidity Window is 3.00 p.m. Valid applications received by the fund upto the cut-off time will be processed on the basis of the applicable NAV and for valid applications received after cut-off time, the applicable NAV of the next Business Day shall be applicable.
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Accounts Statements	The AMC will credit the units to the beneficiary account of the unitholder within five working days from date of receipt of valid application. Note: The term “working days” here shall include Business Days but shall not include Holidays. As the units of the Scheme will be issued, traded and settled compulsorily in dematerialized (electronic) form, the statement of holding of the Unitholder i.e. beneficiary account holder will be sent by the respective DPs/Depositories periodically, as per applicable rules. For further details, refer SAI.
Dividend/ IDCW	Not applicable
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. In case of exceptional circumstances listed in AMFI Circular No. AMFI/35P/MEM-COR/74/2022-23 dated 16th January 2023, redemption payment would be made within the permitted additional timelines prescribed. For details, please refer SAI.
Bank Mandate	In order to protect the interest of Unit holders from fraudulent encashment of redemption cheques, SEBI has made it mandatory for investors to provide their bank details viz. name of bank, branch, address, account type and number, etc. to the Mutual Fund. Payment will be made to bank account linked to Demat account. Hence, the investor should ensure to furnish those bank details in the Application Form. Applications without complete bank details may be rejected. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques / warrants and / or any delay / loss in transit. For further details please refer to the SAI.
Delay in payment of redemption /repurchase proceeds/dividend	The Asset Management Company shall be liable to pay interest to the unitholders at 15% per annum rate as specified vide paragraph 14.2 of SEBI Master Circular for Mutual Funds or such other rate as may be specified by SEBI from time to time, for the period of such delay
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	Necessary forms / documents required for claiming unclaimed redemption amounts are available on the website of LIC Mutual Fund. Further, the information on unclaimed amount along-with its prevailing value (based on income earned on deployment of such unclaimed amount), shall be separately disclosed to investors through the periodic statement of accounts / Consolidated Account Statement sent to the investors.

	Please refer SAI for disclosures pertaining to treatment of unclaimed redemption amounts in terms of paragraph 14.3 of SEBI Master Circular for Mutual Funds.
Disclosure w.r.t investment by minors	As per Paragraph 17.6 of SEBI Master Circular for Mutual Funds, the following Process for Investments in the name of a Minor through a Guardian will be applicable: Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. Irrespective of the source of payment for subscription, all redemption /Income Distribution cum Capital Withdrawal proceeds shall be credited only in the verified bank account of the minor (i.e., bank account of the minor or minor's joint bank account with parent/legal guardian). Investors are requested to update the minor's bank account details in the respective folios by submitting the mandatory documents for receiving redemption/ IDCW payout. Minor Unit Holder on becoming Major may inform the RTA about attaining Majority Age and provide his specimen signature duly authenticated by his banker / guardian as well as his details of bank account and PAN (if required) and other necessary details as required as per Paragraph 17.6 of SEBI Master Circular for Mutual Funds dated May 19, 2023 to enable the RTA to update their records and allow him to operate the Account in his own right. The account shall be frozen for operation by the guardian on the day the minor attains the age of majority and no transactions shall be permitted till the documents for changing the status is received.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	Minimum balance to be maintained and consequences of non-maintenance: There is no minimum balance requirement.
Requirement of minimum investors in the scheme	As per Paragraph 6.11 of SEBI Master Circular for Mutual Funds, the said guidelines are not applicable for Exchange Traded Funds. As LIC MF Gold Exchange Traded Fund is an exchange traded fund, same is not applicable.
Creation of Unit	Creation Unit is fixed number of units of the Scheme, which is exchanged for a basket of securities underlying the index called the "Portfolio Deposit" and a "Cash Component" or cash of equivalent value. The Portfolio Deposit and Cash Component are defined as follows: • Portfolio Deposit: Portfolio Deposit consists of pre-defined basket of securities that represent the underlying index and announced by AMC from time to time. • Cash Component: Cash component represents the difference between the applicable net asset value of a creation unit and the market value of the Portfolio deposit. The Portfolio Deposit and Cash Component may change from time to time due to change in NAV and will be announced by the AMC.

	The Creation Unit size for the scheme shall be 1,000 units. The Creation Unit size may be changed by the AMC at their discretion and the notice of the same shall be published on website of Mutual Fund (www.licmf.com).
Authorised Participants	The AMC has appointed at least two Market Makers (MMs), who are members of the Stock Exchanges or such other persons as permitted by SEBI to act as Market Makers, to provide continuous liquidity on the stock exchange where the units of ETF are listed. The Market Makers offer two-way quotes (buy and sell quotes) in the secondary market for ensuring liquidity in the ETF Units. Further, the AMC reserves the right to modify Market Makers on an ongoing basis. The list of Market Makers is available on the website of the Fund https://www.licmf.com/sid-disclosure
Transaction costs	Transaction costs include brokerage, depository participant charges, uploading charges and such other charges that the AMC/Mutual Fund may have to incur in the course of accepting/providing the portfolio deposit as consideration for a subscription/redemption request. Such transaction handling costs shall be recoverable from the transacting Authorised Participant/Large Investor.

INTRODUCTION TO EXCHANGE TRADED FUND

Exchange Traded Funds are innovative products that provide exposure to an index or a basket of securities that trade on the exchange like a single stock. Exchange Traded Funds have a number of advantages over traditional open ended index funds as they can be bought and sold on the exchange at prices that are usually close to the actual intra-day NAV of the Scheme. Exchange Traded Funds are an innovation to traditional mutual funds as Exchange Traded Funds provide investors a fund that tracks the performance of an index with the ability to buy / sell on an intra-day basis. Unlike listed close ended funds, Exchange Traded Funds are structured in a manner which allows creating new units and redeeming outstanding units directly with the fund, thereby ensuring that Exchange Traded Funds trade close to their actual NAVs.

Exchange Traded Funds are usually passively managed funds wherein subscription / redemption of units works on the concept of exchange with underlying securities. In other words, large investors / institutions can purchase units by depositing the underlying securities with the fund / AMC and can redeem by receiving the underlying shares in exchange of units. Units can also be bought and sold directly on the exchange.

Exchange Traded Funds have all the benefits of indexing such as diversification, low cost and transparency. As Exchange Traded Funds are listed on the exchange, costs of distribution are much lower and the reach is wider. These savings in cost are passed on to the investors in the form of lower costs. Furthermore, exchange traded mechanism helps reduce minimal collection, disbursement and other processing charges.

The structure of Exchange Traded Funds is such that it protects long-term investors from inflows and outflows of short-term investor. This is because the fund does not bear extra transaction cost when buying / selling due to frequent subscriptions and redemptions.

Tracking Error of Exchange Traded Funds is likely to be low as compared to a normal index fund. Due to the Creation / Redemption of units through the in-kind mechanism the fund can keep lesser funds in cash. Also, time lag between buying/ selling units and the underlying shares is much lower.

Exchange Traded Funds are highly flexible and can be used as a tool for gaining instant exposure to the equity markets, equitising cash or for arbitraging between the cash and futures market.

Benefits of EXCHANGE TRADED FUNDS

1. Can be easily bought / sold like any other stock on the exchange through terminals spread across the country.
2. Can be bought / sold anytime during market hours at prices that are expected to be close to actual NAV of the Scheme. Thus, investor invests at real-time prices as opposed to end of day prices.
3. No separate form filling for buying / selling units. It is just a phone call to your broker or a click on the net.
4. Ability to put limit orders.
5. Minimum investment for an Exchange Traded Fund is one unit.
6. Protects long-term investors from the inflows and outflows of short-term investors.
7. Flexible as it can be used as a tool for gaining instant exposure to the equity markets, hedging or for arbitraging between the cash and futures market.
8. Helps in increasing liquidity of underlying cash market.
9. An investor can get a consolidated view of his investments without adding too many different account statements, as Exchange Traded Funds will be in demat form.

Uses of EXCHANGE TRADED FUNDS:

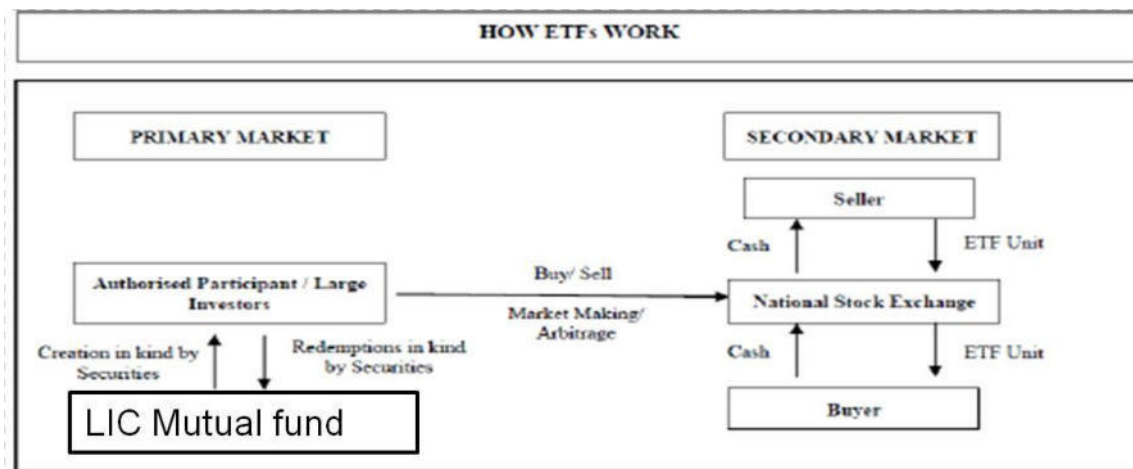
- 1. Investors with a long-term horizon:** Allows diversification of portfolio at one shot, thereby reducing scrip specific risk at a low cost.
- 2. FPIs, Institutions and Mutual Funds:** Allows easy asset allocation, hedging at a low cost.

3. Investors with a shorter term horizon: Allows liquidity due to ability to trade during the day and expected to have quotes near NAV during the course of trading day.

Comparison of EXCHANGE TRADED FUNDS v/s Open Ended Funds v/s closes Ended Funds:

	Open Ended Fund	Closed Ended Fund	Exchange Traded Fund
Fund Size	Flexible	Fixed	Flexible
NAV	Daily	Daily	Real time (indicative NAV)
Liquidity provider	Fund itself	Stock Market	Stock Market / Fund itself
Sale price	At NAV plus load, if any	Significant premium / discount to NAV	Very close to actual NAV of Scheme
Availability	Fund itself	Through Exchange where listed	Through Exchange where listed /Fund itself.
Portfolio disclosure	Disclosed monthly/ Fortnightly (as applicable)	Disclosed monthly	Daily
Intra-day trading	Not possible	Expensive	Possible at low cost

An illustration of the working of EXCHANGE TRADED FUND is given below:



III. Other Details

- A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided – Not Applicable**

B. Periodic Disclosures

Disclosures: Portfolio (Monthly and Half Yearly)	The Mutual Fund/AMC will disclose portfolio of the Scheme (along with ISIN) as on the last day of the month/ half year for all their schemes in the format prescribed by SEBI on its website (www.licmf.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each month/ half year respectively in a user-friendly and downloadable spreadsheet format. In case of Unitholders whose e-mail addresses are registered, the Mutual Funds/ AMC shall send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month/ half-year respectively. Mutual Fund/ AMC shall publish an advertisement every half-year disclosing the hosting of the half-yearly statement of its schemes portfolio on their respective website and on the website of AMFI. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi. Mutual Funds/AMCs shall provide a physical copy of the statement of it scheme portfolio without charging any cost, on specific request received from a Unitholder.
Half Yearly Results	Mutual Fund / AMC shall within one month from the close of each half year, (i.e. 31st March and on 30th September), host a soft copy of its unaudited financial results on its website (www.licmf.com). Further, the Mutual Fund / AMC shall publish an advertisement disclosing the hosting of such unaudited half yearly financial results on their website, in at least one national English daily newspaper and a regional newspaper published in the language of the region where the Head Office of the Mutual Fund is situated.
Annual Report or Abridged annual Report	The Scheme wise annual report or an abridged summary thereof shall be provided to all Unit holders not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e., 31st March each year). Scheme wise annual report shall be displayed on the website of the AMC (www.licmf.com) and Association of Mutual Funds in India (www.amfiindia.com). In case of unitholders whose email addresses are available with the Mutual Fund, the scheme annual reports or abridged summary would be sent only by email. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. Physical copy of scheme wise annual report or abridged summary shall be provided to investors who have opted to receive the same.

	The full annual report shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the Unit holders on request on payment of nominal fees, if any. The AMC shall publish an advertisement every year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the AMC website (www.licmf.com) and on the website of AMFI (www.amfiindia.com).
Product Labeling/ Risk-o-meter	In terms of Paragraph 17.4 of SEBI Master Circular for Mutual Funds dated May 19, 2023, the Mutual Fund/AMC shall evaluate the Risk-o-meter of the Scheme and its Benchmarks on a monthly basis and shall disclose the same along with portfolio disclosure of the Scheme on its website viz. www.licmf.com and on the website of AMFI viz. www.amfiindia.com within 10 days from the close of each month. Further, any change in Risk-o-meter of the Scheme and/or the Benchmark) shall be communicated by way of Notice-cum-Addendum and by way of an e-mail or SMS to unitholders of the Scheme. The risk level of the Scheme as on March 31 of every year, along with the number of times the risk level has changed over the year shall be disclosed on its website and AMFI website. Risk-o-meter details shall also be disclosed in scheme-wise Annual Reports and Abridged summary.
Scheme Summary Document (SSD)	In accordance with SEBI letter No. SEBI/HO/OW/IMD-II/DOF3/P/397002021 dated 28 th December 2021 and AMFI emails dated 16 th March 2022 and 25 th March 2022, Scheme summary document for all schemes of LIC Mutual Fund in the requisite format (pdf, spreadsheet and machine readable format) shall be uploaded on a monthly basis i.e. 15 th of every month or within 5 working days from the date of any change or modification in the scheme information on the website of: • LIC Mutual Fund i.e. www.licmf.com, • AMFI (https://www.amfiindia.com/research-information/other-data/scheme-details) • National Stock Exchange of India Limited (https://www.nseindia.com/market-data/securities-available-for-trading) BSE Limited (https://www.bseindia.com/Static/Markets/MutualFunds/listOfAmc.aspx)
Product Dashboard	The AMC shall have a dashboard on their website providing performance and key disclosures pertaining to the schemes managed by AMC. The Dashboard shall include information such as the scheme's AUM, investment objective, expense ratios, portfolio details, scheme's past performance, among others. The Dashboard shall be provided in a comparable, downloadable (spreadsheet) and machine-readable format.
Tracking Error	The Scheme shall disclose the tracking error based on past one year rolling data, on a daily basis, on the website of AMC (www.licmf.com) and AMFI (www.amfiindia.com). For ETFs in existence for a period of less than one year, the annualized standard deviation shall be calculated based on available data.
Tracking Difference	Tracking difference i.e. the annualized difference of daily returns between the index or goods and the NAV of the Scheme will be disclosed on the website of AMC (www.licmf.com) and AMFI (www.amfiindia.com), on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.

Disclosure Norms for ETFs	The Scheme shall disclose the following on monthly basis: a) Name and exposure to top 7 issuers and stocks respectively as a percentage of NAV of the scheme b) Name and exposure to top 7 groups as a percentage of NAV of the scheme. c) Name and exposure to top 4 sectors as a percentage of NAV of the scheme. Change in constituents of the index, if any, shall be disclosed on the AMC website (www.licmf.com) on the day of change.
Indicative NAV (iNAV)	iNAV of an ETF i.e. the per unit NAV based on the current market value of its portfolio during the trading hours of the ETF, shall be disclosed on a continuous basis on the Stock Exchange(s), where the units of these ETFs are listed and traded and shall be updated at least four times a day i.e. opening and closing iNAV and at least two times during the intervening period with minimum time lag of 90 minutes between the two disclosures.

C. Transparency / NAV Disclosure –

The Mutual Fund / AMC shall update the NAVs on the website of LIC Mutual Fund (www.licmf.com) and on the website of Association of Mutual Funds in India - hereinafter referred to as AMFI (www.amfiindia.com) by 11.00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs.

The NAV shall also be communicated to the Stock Exchange(s), where the units are listed.

The NAV shall be calculated on all business days. Investor may write to AMC for availing the facility of receiving the latest NAVs through SMS.

D. Transaction charges and stamp duty

- **Transaction Charges**

No transaction charges shall be levied on the transaction in the Schemes of LIC Mutual Fund.

- **Stamp Duty**

Pursuant to part I of Chapter IV of the Notification dated 21st February 2019, issued by the Legislative Department, Ministry of Law and Justice, Government of India, on the Finance Act, 2019, read with subsequent notifications dated 10th December 2019 and 30th March 2020 issued by Department of Revenue, Ministry of Finance, Government of India, Paragraph 2.9 of SEBI Master Circular for Mutual Funds, stamp duty @0.005% of the transaction value would be levied on applicable mutual fund transactions. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including Income Distribution cum Capital Withdrawal (IDCW) reinvestment and Switch in) to the unitholders would be reduced to that extent.

E. Associate Transactions- Please refer to Statement of Additional Information (SAI)

F. Taxation- For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Income	Resident Investors (Individuals/ Hindu Undivided Family/Association of Person/Body of Individuals and Domestic Companies)	Foreign Portfolio Investors	Mutual Fund (as investor)
Tax on dividend	As per Slab rates/income tax rate	20%	NIL
Capital Gain Long Term (Period of holding more than 24 months):	12.5% (No indexation)	12.5%	NIL
Short Term (Period of holding less than or equal to 24 months):	Income tax rate applicable to the Unit holders as per their income.	30%	NIL

All tax rates mentioned above are base rates and will be increased by applicable surcharge and cess.

Long term capital gain exemption of Rs. 1,25,000 available on aggregate gains under section 112A of the Income-tax Act, 1961 ('the Act') in a financial year.

The information set out is neither a complete disclosure of every material fact of the Income-tax Act, 1961 nor does it constitute tax or legal advice. In view of the individual nature of tax implications, investors should make his/her/their own investigation and/or are advised to consult their professional tax advisor. For further details on taxation, please refer Statement of Additional Information (SAI).

G. Rights of Unitholders- Please refer to SAI for details.

H. List of official points of acceptance: Please refer Link for complete List of Official Points of Acceptance at <https://www.licmf.com/sid-disclosure>

Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority – Please refer the link: <https://www.licmf.com/sid-disclosure>

Notes:

The said Scheme has been taken over from IDBI Mutual Fund subject to necessary approvals and compliances.

Any dispute arising out of this issue shall be subject to the exclusive jurisdiction of the Courts in India. Statements in this Scheme Information Document are, except where otherwise stated, based on the law, practice currently in force in India, and are subject to changes therein.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under and guidelines and directives issued by SEBI from time to time shall be applicable.

**For and on behalf of the Board of Directors of
LIC Mutual Fund Asset Management Limited**

Sd / -

**Date: 29th May 2025
Place: Mumbai**

**Ravi Kumar Jha
Managing Director & Chief Executive Officer**

LIST OF OFFICIAL POINTS OF ACCEPTANCE OF TRANSACTIONS

Website of LIC MF: www.licmf.com Email: service_licmf@kfintech.com

LIC Mutual Fund: Branch Offices

AREA OFFICE NAME	STATE	ADDRESS	Phone No.
Agra	Uttar Pradesh	507 B, 5th Floor Business Square, Sanjay Place, Agra, Uttar Pradesh -282002	0562 4054167
Ahmedabad	Gujarat	B-208 & 209, Shivanta One Complex, Opp. Kothawala Flat, Nr. Hare Krishna Complex, Ashram Road, Ahmedabad-380006	079-40380568
Bengaluru	Karnataka	N112, 113, 114, Manipal Centre North Block No. 47, Dickenson Road, Bangalore - 560042	+91 080-42296491
Bhubaneswar	Odisha	Plot No-2B & 2C, Ground Floor, Behind Ram Mandir, Unit-3, Kharavel Nagar, Bhubaneswar- 751001, Odisha	0674-2396522
Borivali	Maharashtra	Shop No 10, Gr. Floor, Hari Smruti Premises, Near Chamunda Circle, Opp. HDFC Bank, SVP Road, Borivali West, Mumbai – 400092	022-45120912
Chandigarh	Chandigarh	Sco No. 2475-76, Second Floor Sector 22-C, Chandigarh-160022	+91 172 4616100
Chennai	Tamilnadu	LIC Of India, New No. 153, Old No. 102, LIC Annexure Building, Ground Floor, Anna Salai, Chennai – 600 002	044 48634596
Chhatrapati Sambhajnagar (Aurangabad)	Maharashtra	Office No. 02, Anant Darshan Apartment, Plot No. 107, Samarth Nagar, Chhatrapati Sambhajnagar (Aurangabad) - 431001	-
Coimbatore	Tamilnadu	C/O LIC Divisional Office, India Life Building, 1543/44, Trichy Road, Coimbatore-641 018	0422-4393014
Daltonganj	Jharkhand	Chaturbhuj Singh Building, First Floor, Near Over Bridge Redma, Daltonganj adjacent Chhedi Lal HP Petrol pump, Daltonganj, District Palamau, Jharkhand – 822101	-
Delhi	Delhi	911-912, Prakash Deep Building 07, Tolstoy Marg New Delhi -110001	011-35007514
Dehradun	Uttarakhand	NCR Plaza, Ground Floor, 24 A, 112/28, New Cantt Road, Hathi Barkala, Dehradun-248001	0135 - 4506322
Durgapur	West Bengal	B-209, 1st Floor, Kalpataru Building, Bengal Shrishti Complex, City Center, Durgapur-713216	-
Ernakulam	Kerala	11th Floor, Jeevan Prakash, LIC Divisional Office, M.G Road, Ernakulam -682011	0484 - 2367643
Goa	Goa	Jeevan Vishwas Building, EDC Complex, Plot No. 2, Patto, Panaji, Goa - 403001	0832-2988100
Gurugram	Haryana	Unit No - 208, 2Nd Floor, Building Vipul Agora, Near Sahara Mall, Mg Road, Gurugram, Haryana -122002	0124-4075908
Guwahati	Assam	Jeevan Prakash Building, Ground Floor, S.S. Road, Fancy Bazar, Guwahati - 781001	0361 - 3502163
Gwalior	Madhya Pradesh	GL-3, Ground Floor, 39, Industrial Infrastructure Development Corporation (IIDC) Plaza, City Centre, Gwalior, Madhya Pradesh - 474011	0751- 4922839
Hubballi	Karnataka	Shop No 17 & 18, Second floor, Eureka Junction, TB Road, Hubballi, Karnataka - 580 029	0836 - 4260523
Hyderabad	Telangana	606, 6th Floor, VV Vintage Boulevard Building, Somajiguda,	+91 40 -

		Raj Bhavan Road, Hyderabad-500082	49521135 / 23244445
Indore	Madhya Pradesh	U.V House, 1St Floor, 9/1-A South Tukoganj, Indore - 452001	0731 - 4069162
Jaipur	Rajasthan	LIC Do-1 Premises, Jeevan Nidhi-2, Ground Floor, Bhawani Singh Road, Ambedkar Circle, Jaipur 302005	0141-2743620
Jamshedpur	Jharkhand	Jeevan Prakash Building, 3rd Floor, Beside Kamani Centre, Bistupur, Jamshedpur-831001	-
Kanpur	Uttar Pradesh	16/275 Jeevan Vikas Building, Ground Floor, Besides Canara Bank, M. G. Road, Kanpur -208001	0512 - 2360240 / 3244949
Kolkata	West Bengal	Jeevandeep Building, 9 th floor, 1 Middleton Street Kolkata - 700071	3322129455
Kozhikode	Kerala	Near Branch No:3, 1st Floor, LIC Divisional Office, Jeevan Prakash, Mananchira, Kozhikode-673001	0495-2723030
Lucknow	Uttar Pradesh	Office No. 4, 1st Floor, Centre Court Building, 3/C, 5, Park Road, Lucknow, Uttar Pradesh - 226001	0522-2231186
Ludhiana	Punjab	Sco-15, 103, 1st Floor, Sanplaza Building, Feroze Gandhi Market, Ludhiana-141001	0161- 4507033
Mangalore	Karnataka	No 6, Ground Floor, Popular Building, K S Rao Road, Mangalore-575001	8242411482
Mumbai	Maharashtra	Ground Floor, Industrial Assurance Building, Opp. Churchgate Station, Mumbai - 400020	2266016178
Mysuru	Karnataka	245, "Sadashiva", 12th Main Road, 5th Cross, Saraswathipuram, Landmark: Opposite Jawaregowda Park, Mysuru, Karnataka- 570009	0821 2413800
Nagpur	Maharashtra	The Edge Building Plot No.12, 4th Floor, W. H. C. Road, Shankar Nagar, Nagpur – 440010	7122542497
Nanded	Maharashtra	Shop No. 12, First floor, Sanman Prestige Building, Railway Station road, Near Zilla Parishad Nanded, Maharashtra – 431601	-
Nasik	Maharashtra	Bedmutha'S Navkar Heights Office No 03, 3rd Floor, New Pandit Colony, Sharanpurroad, Nasik – 422002	2532579507
Noida	Uttar Pradesh	Office No. 525, 5th Floor, Super Area Wave Silver Tower, Sector-18, Noida, Uttar Pradesh – 201301	+91 120 3121855
Patna	Bihar	Office no – 511/512 Ashiana Hariniwas, 5th floor Dakbunglow road, Patna, Bihar - 800001	-
Pune	Maharashtra	C/O LIC Of India, 1St Floor, Jeevan Prakash, Divisional Office 1, Near All India Radio, Shivaji Nagar University Road, Pune - 411005	2025537301
Raipur	Chhattisgarh	1st Floor, Phase 1, Investment Building, LIC Of India, Jeevan Bima Marg, Pandri, Raipur, Chhattisgarh 492004	7712236780
Rajkot	Gujarat	Jeevan Prakash, LIC Of India Building Campus, Mahila College Chowk, Tagore Marg, Rajkot - 360001	2812461522
Ranchi	Jharkhand	2nd Floor, Narasaria Tower, Opposite Lalpur Police Station, Ranchi-834001	6512206372
Siliguri	West Bengal	Gitanjali Complex, First Floor, Sevoke Road, Siliguri, West Bengal- 734001	0353-3528555
Surat	Gujarat	Office No – 122/B, International Trade Centre (ITC), Majuragate Crossing, Ring Road- Surat- 395002.	2614862626
Thane	Maharashtra	Shop no. 4, Vagad Jainam Villa, Vishnu Nagar, Off Ghantali Road, Naupada, Thane, Maharashtra – 400602	022- 62556011 / 12

Udaipur	Rajasthan	Amrit Shree Building, Office No. 412 A, 4th Floor, Ashok Nagar Main Road, Udaipur – 313001	
Varanasi	Uttar Pradesh	2nd Floor, Main Building LIC Of India, Divisional Office, Gauriganj, Bhelupur, Varanasi-221001	0542 -2450015
Vashi	Maharashtra	Shop 18, Gr. Floor, Devavrata, Sector no17, Plot No 83, Vashi, Navi Mumbai – 400705	022-46731454
Vijayawada	Andhra Pradesh	D. No. 40-9-62/A, 3rd Floor, Ram Mohan Building, Kala Nagar Road, Benz Circle, Vijayawada- 520010	0866 – 4058692

Official Points of Acceptance - KFin Technologies Limited

Branch Name	State	Consolidated Current Address	Landline
Bangalore	Karnataka	Kfin Technologies Ltd No 35 Puttanna Road Basavanagudi Bangalore 560004	080-26602852
Belgaum	Karnataka	Kfin Technologies Ltd Premises No.101 Cts No.1893 Shree Guru Darshani Tower Anandwadi Hindwadi Belgaum 590011	0831 4213717
Bellary	Karnataka	Kfin Technologies Ltd Ground Floor 3Rd Office Near Womens College Road Beside Amruth Diagnostic Shanthi Archade Bellary 583103	8392294649
Davangere	Karnataka	Kfin Technologies Ltd D.No 162/6 1St Floor 3Rd Main P J Extension Davangere Taluk Davangere Manda Davangere 577002	8192296741
Gulbarga	Karnataka	Kfin Technologies Ltd H No 2-231 Krishna Complex 2Nd Floor Opp. Opp. Municipal Corporation Office Jagat Station Main Road Kalaburagi Gulbarga 585105	08472 252503
Hassan	Karnataka	Kfin Technologies Ltd Sas No: 490 Hemadri Arcade 2Nd Main Road Salgame Road Near Brahmins Boys Hostel Hassan 573201	08172 262065
Hubli	Karnataka	Kfin Technologies Ltd R R Mahalaxmi Mansion Above Indusind Bank 2Nd Floor Desai Cross Pinto Road Hubballi 580029	0836-2950643
Mangalore	Karnataka	Kfin Technologies Ltd Shop No - 305 Marian Paradise Plaza 3Rd Floor Bunts Hostel Road Mangalore - 575003 Dakshina Kannada Karnataka	0824-2951645
Margoa	Goa	Kfin Technologies Ltd Shop No 21 Osia Mall 1St Floor Near Ktc Bus Stand Sgdpa Market Complex Margao - 403601	0832-2957253
Mysore	Karnataka	Kfin Technologies Ltd No 2924 2Nd Floor 1St Main 5Th Cross Saraswathi Puram Mysore 570009	8213510066
Panjim	Goa	Kfin Technologies Ltd H. No: T-9 T-10 Affran Plaza 3Rd Floor Near Don Bosco High School Panjim 403001	0832 2996032
Shimoga	Karnataka	Kfin Technologies Ltd Jayarama Nilaya 2Nd Corss Mission Compound Shimoga 577201	08182-295491
Ahmedabad	Gujarat	Kfin Technologies Ltd Office No. 401 On 4Th Floor Abc-I Off. C.G. Road - Ahmedabad 380009	9081903021/9824 327979
Anand	Gujarat	Kfin Technologies Ltd B-42 Vaibhav Commercial Center Nr Tvs Down Town Shrow Room Grid Char Rasta Anand 380001	9081903038
Baroda	Gujarat	Kfin Technologies Ltd 1St Floor 125 Kanha Capital Opp. Express Hotel R C Dutt Road Alkapuri Vadodara 390007	0265-2353506
Bharuch	Gujarat	Kfin Technologies Ltd 123 Nexus Business Hub Near Gangotri Hotel B/S Rajeshwari Petroleum Makampur Road Bharuch 392001	9081903042
Bhavnagar	Gujarat	Kfin Technologies Ltd 303 Sterling Point Waghawadi Road - Bhavnagar 364001	278-3003149
Gandhidham	Gujarat	Kfin Technologies Ltd Shop # 12 Shree Ambica Arcade Plot # 300 Ward 12. Opp. Cg High School Near Hdfc Bank Gandhidham 370201	9081903027
Gandhinagar	Gujarat	Kfin Technologies Ltd 138 - Suyesh solitaire, Nr. Podar International School, Kudasani, Gandhinagar-382421 Gujarat	079 49237915
Jamnagar	Gujarat	Kfin Technologies Ltd 131 Madhav Plaza Opp Sbi Bank Nr Lal Bunglow Jamnagar 361008	0288 3065810
Junagadh	Gujarat	Kfin Technologies Ltd Shop No. 201 2Nd Floor V-Arcade Complex Near Vanzari Chowk M.G. Road Junagadh 362001	0285-2652220
Mehsana	Gujarat	Kfin Technologies Ltd Ff-21 Someshwar Shopping Mall Modhera Char Rasta - Mehsana 384002	02762-242950
Nadiad	Gujarat	Kfin Technologies Ltd 311-3Rd Floor City Center Near Paras Circle - Nadiad 387001	0268-2563245
Navsari	Gujarat	Kfin Technologies Ltd 103 1St Floore Landmark Mall Near Sayaji Library Navsari Gujarat Navsari 396445	9081903040
Rajkot	Gujarat	Kfin Technologies Ltd 302 Metro Plaza Near Moti Tanki Chowk Rajkot Rajkot Gujarat 360001	9081903025
Surat	Gujarat	Kfin Technologies Ltd Ground Floor Empire State Building Near Udhna Darwaja Ring Road Surat 395002	9081903041
Valsad	Gujarat	Kfin Technologies Ltd 406 Dreamland Arcade Opp Jade Blue Tithal Road Valsad 396001	02632-258481
Vapi	Gujarat	Kfin Technologies Ltd A-8 Second Floor Solitaire Business Centre Opp Dcb Bank Gidc Char Rasta Silvassa Road Vapi 396191	9081903028

Chennai	Tamil Nadu	Kfin Technologies Ltd 9Th Floor Capital Towers 180 Kodambakkam High Road Nungambakkam Chennai – 600 034	044-2830 9147, 044-28309100
Calicut	Kerala	Kfin Technologies Ltd Second Floor Manimuriyil Centre Bank Road Kasaba Village Calicut 673001	0495-4022480
Cochin	Kerala	Kfin Technologies Ltd Door No:61/2784 Second floor Sreelakshmi Tower Chittoor Road, Ravipuram Ernakulam-Kerala-682015	0484 - 4025059
Kannur	Kerala	Kfin Technologies Ltd 2Nd Floor Global Village Bank Road Kannur 670001	0497-2764190
Kollam	Kerala	Kfin Technologies Ltd Sree Vigneswara Bhavan Shastri Junction Kollam - 691001	474-2747055
Kottayam	Kerala	Kfin Technologies Ltd 1St Floor Csiascension Square Railway Station Road Collectorate P O Kottayam 686002	9496700884
Palghat	Kerala	Kfin Technologies Ltd No: 20 & 21 Metro Complex H.P.O.Road Palakkad H.P.O.Road Palakkad 678001	9895968533
Tiruvalla	Kerala	Kfin Technologies Ltd 2Nd Floorerinjery Complex Ramanchira Opp Axis Bank Thiruvalla 689107	0469-2740540
Trichur	Kerala	Kfin Technologies Ltd 4Th Floor Crown Tower Shakthan Nagar Opp. Head Post Office Thrissur 680001	0487- 6999987
Trivandrum	Kerala	Kfin Technologies Ltd, 3rdFloor, No- 3B TC-82/3417, CAPITOL CENTER, OPP SECRETARIAT, MG ROAD, TRIVANDRUM- 695001	0471-4618306
Coimbatore	Tamil Nadu	Kfin Technologies Ltd 3Rd Floor Jaya Enclave 1057 Avinashi Road - Coimbatore 641018	0422 - 4388011
Erode	Tamil Nadu	Kfin Technologies Ltd Address No 38/1 Ground Floor Sathy Road (Vctv Main Road) Sorna Krishna Complex Erode 638003	0424-4021212
Karur	Tamil Nadu	Kfin Technologies Ltd No 88/11 Bb Plaza Nrmp Street K S Mess Back Side Karur 639002	04324-241755
Madurai	Tamil Nadu	Kfin Technologies Ltd No. G-16/17 Ar Plaza 1St Floor North Veli Street Madurai 625001	0452-2605856
Nagercoil	Tamil Nadu	Kfin Technologies Ltd Hno 45 1St Floor East Car Street Nagercoil 629001	04652 - 233552
Pondicherry	Pondicherry	Kfin Technologies Ltd No 122(10B) Muthumariamman Koil Street - Pondicherry 605001	0413-4300710
Salem	Tamil Nadu	Kfin Technologies Ltd No.6 Ns Complex Omalur Main Road Salem 636009	0427-4020300
Tirunelveli	Tamil Nadu	Kfin Technologies Ltd 55/18 Jeney Building 2Nd Floor S N Road Near Aravind Eye Hospital Tirunelveli 627001	0462-4001416
Trichy	Tamil Nadu	Kfin Technologies Ltd No 23C/1 E V R Road Near Vekkaiamman Kalyana Mandapam Putthur - Trichy 620017	0431-4020227
Tuticorin	Tamil Nadu	Kfin Technologies Ltd 4 - B A34 - A37 Mangalmal Mani Nagar Opp. Rajaji Park Palayamkottai Road Tuticorin 628003	0461-2334602
Vellore	Tamil Nadu	Kfin Technologies Ltd No 2/19 1St Floor Vellore City Centre Anna Salai Vellore 632001	0416-4200381
Agartala	Tripura	Kfin Technologies Ltd Ols Rms Chowmuhan Mantri Bari Road 1St Floor Near Jana Sevak Saloon Building Traffic Point Tripura West Agartala 799001	0381-2388519
Guwahati	Assam	Kfin Technologies Ltd Ganapati Enclave 4Th Floor Opposite Bora Service Ullubari Guwahati Assam 781007	0361-3501536/37
Shillong	Meghalaya	Kfin Technologies Ltd Annex Mani Bhawan Lower Thana Road Near R K M Lp School Shillong 793001	0364 - 2506106
Silchar	Assam	Kfin Technologies Ltd N.N. Dutta Road Chowchakra Complex Premtala Silchar 788001	03842-261714
Ananthapur	Andhra Pradesh	Kfin Technologies Ltd. #13/4 Vishnupriya Complex Beside Sbi Bank Near Tower Clock Ananthapur-515001.	9063314379
Guntur	Andhra Pradesh	Kfin Technologies Ltd 2Nd Shatter 1St Floor Hno. 6-14-48 14/2 Lane Arundal Pet Guntur 522002	0863-2339094
Hyderabad	Telangana	Kfin Technologies Ltd No:303 Vamsee Estates Opp: Bigbazaar Ameerpet Hyderabad 500016	040-44857874 / 75 / 76
Karimnagar	Telangana	Kfin Technologies Ltd 2Nd Shutterhno. 7-2-607 Sri Matha Complex Mankammathota - Karimnagar 505001	0878-2244773
Kurnool	Andhra Pradesh	Kfin Technologies Ltd Shop No:47 2Nd Floor S Komda Shopping Mall Kurnool 518001	08518-228550
Nanded	Maharashtra	Kfin Technologies Ltd Shop No.4 Santakripa Market G G Road	02462-237885

		Opp.Bank Of India Nanded 431601	
Rajahmundry	Andhra Pradesh	Kfin Technologies Ltd No. 46-23-10/A Tirumala Arcade 2Nd Floor Ganuga Veedhi Danavaipeta Rajahmundry East Godavari Dist Ap - 533103	0883-2434468/70
Solapur	Maharashtra	Kfin Technologies Ltd Shop No 106. Krishna Complex 477 Dakshin Kasaba Datta Chowk Solapur-413007	0217-2300021 / 2300318
Srikakulam	Andhra Pradesh	Kfin Technologies Ltd D No 158, Shop No # 3, Kaki Street, Opp Tulasi Das Hospital, CB Road, Srikakulam Andhra Pradesh - 532001	08942358563
Tirupathi	Andhra Pradesh	Kfin Technologies Ltd Shop No:18-1-421/F1 City Center K.T.Road Airtel Backside Office Tirupathi - 517501	9885995544 / 0877-2255797
Vijayawada	Andhra Pradesh	Kfin Technologies Ltd Hno26-23 1St Floor Sundarammastreet Gandhinagar Krishna Vijayawada 520010	0866-6604032/39/40
Visakhapatnam	Andhra Pradesh	Kfin Technologies Ltd Dno : 48-10-40 Ground Floor Surya Ratna Arcade Srinagar Opp Roadto Lalitha Jeweller Showroom Beside Taj Hotel Ladge Visakhapatnam 530016	0891-2714125
Warangal	Telangana	Kfin Technologies Ltd Shop No22 Ground Floor Warangal City Center 15-1-237 Mulugu Road Junction Warangal 506002	0870-2441513
Khammam	Telangana	Kfin Technologies Ltd 11-4-3/3 Shop No. S-9 1St Floor Srivenkata Sairam Arcade Old Cpi Office Near Priyadarshini Collegenehru Nagar Khammam 507002	8008865802
Hyderabad(Gachibowli)	Telangana	Kfin Technologies Ltd Selenium Plot No: 31 & 32 Tower B Survey No.115/22 115/24 115/25 Financial District Gachibowli Nanakramguda Serilingampally Mandal Hyderabad 500032	040-79615122
Akola	Maharashtra	Kfin Technologies Ltd Shop No 25 Ground Floor Yamuna Tarang Complex Murtizapur Road N.H. No- 6 Opp Radhakrishna Talkies Akola 444001 Maharashtra	0724-2451874
Amaravathi	Maharashtra	Kfin Technologies Ltd Shop No. 21 2Nd Floor Gulshan Tower Near Panchsheel Talkies Jaistambh Square Amaravathi 444601	0721 2569198
Aurangabad	Maharashtra	Kfin Technologies Ltd Shop No B 38 Motiwala Trade Center Nirala Bazar Aurangabad 431001	0240-2343414
Bhopal	Madhya Pradesh	Kfin Technologies Ltd Sf-13 Gurukripa Plaza Plot No. 48A Opposite City Hospital Zone-2 M P Nagar Bhopal 462011	0755 4077948/3512936
Dhule	Maharashtra	Kfin Technologies Ltd Ground Floor Ideal Laundry Lane No 4 Khol Galli Near Muthoot Finance Opp Bhavasar General Store Dhule 424001	02562-282823
Indore	Madhya Pradesh	Kfin Technologies Ltd. 101 Diamond Trade Center 3-4 Diamond Colony New Palasia Above Khurana Bakery Indore	0731-4266828/4218902
Jabalpur	Madhya Pradesh	Kfin Technologies Ltd 2Nd Floor 290/1 (615-New) Near Bhavartal Garden Jabalpur - 482001	0761-4923301
Jalgaon	Maharashtra	Kfin Technologies Ltd 3Rd Floor 269 Jae Plaza Baliram Peth Near Kishore Agencies Jalgaon 425001	9421521406
Nagpur	Maharashtra	Kfin Technologies Ltd Plot No. 2 Block No. B / 1 & 2 Shree Apratment Khare Town Mata Mandir Road Dharampeth Nagpur 440010	0712-3513750
Nasik	Maharashtra	Kfin Technologies Ltd S-9 Second Floor Suyojit Sankul Sharanpur Road Nasik 422002	0253-6608999
Sagar	Madhya Pradesh	Kfin Technologies Ltd li Floor Above Shiva Kanch Mandir. 5 Civil Lines Sagar Sagar 470002	07582-402404
Ujjain	Madhya Pradesh	Kfin Technologies Ltd Heritage Shop No. 227 87 Vishvavidhyalaya Marg Station Road Near Icici Bank Above Vishal Megha Mart Ujjain 456001	0734-4250007 / 08
Asansol	West Bengal	Kfin Technologies Ltd 112/N G. T. Road Bhanga Pachil G.T Road Asansol Pin: 713 303; Paschim Bardhaman West Bengal Asansol 713303	0341-2220077
Balasore	Orissa	Kfin Technologies Ltd 1-B. 1St Floor Kalinga Hotel Lane Baleshwar Baleshwar Sadar Balasore 756001	06782-260503
Bankura	West Bengal	Kfin Technologies Ltd Plot Nos- 80/1/Anatunchati Mahalla 3Rd Floor Ward No-24 Opposite P.C Chandra Bankura Town Bankura 722101	9434480586
Berhampur (Or)	Orissa	Kfin Technologies Ltd Opp Divya Nandan Kalyan Mandap 3Rd Lane Dharam Nagar Near Lohiya Motor Berhampur (Or) 760001	0680-2228106
Bhilai	Chatisgarh	Kfin Technologies Ltd Office No.2 1St Floor Plot No. 9/6 Nehru Nagar [East] Bhilai 490020	7884901014
Bhubaneswar	Orissa	Kfin Technologies Ltd A/181 Back Side Of Shivam Honda Show Room Saheed Nagar - Bhubaneswar 751007	0674-2548981
Bilaspur	Chatisgarh	Kfin Technologies Ltd Shop.No.306 3Rd Floor Anandam Plaza Vyapar	07752-443680

		Vihar Main Road Bilaspur 495001	
Bokaro	Jharkhand	Kfin Technologies Ltd City Centre Plot No. He-07 Sector-Iv Bokaro Steel City Bokaro 827004	7542979444
Burdwan	West Bengal	Kfin Technologies Ltd Saluja Complex; 846 Laxmipur G T Road Burdwan; Ps: Burdwan & Dist: Burdwan-East Pin: 713101	0342-2665140
Chinsura	West Bengal	Kfin Technologies Ltd No : 96 Po: Chinsurah Doctors Lane Chinsurah 712101	033-26810164
Cuttack	Orissa	Kfin Technologies Ltd Shop No-45 2Nd Floor Netaji Subas Bose Arcade (Big Bazar Building) Adjusent To Reliance Trends Dargha Bazar Cuttack 753001	0671-2956816
Dhanbad	Jharkhand	Kfin Technologies Ltd 208 New Market 2Nd Floor Bank More - Dhanbad 826001	9264445981
Durgapur	West Bengal	Kfin Technologies Ltd Mwav-16 Bengal Ambuja 2Nd Floor City Centre Distt. Burdwan Durgapur-16 Durgapur 713216	0343-6512111
Gaya	Bihar	Kfin Technologies Ltd Property No. 711045129 Ground Floorhotel Skylark Swaraipuri Road - Gaya 823001	0631-2220065
Jalpaiguri	West Bengal	Kfin Technologies Ltd D B C Road Opp Nirala Hotel Opp Nirala Hotel Opp Nirala Hotel Jalpaiguri 735101	03561-222136
Jamshedpur	Jharkhand	Kfin Technologies Ltd Madhukunj 3Rd Floor Q Road Sakchi Bistupur East Singhbhum Jamshedpur 831001	6572912170
Kharagpur	West Bengal	Kfin Technologies Ltd Holding No 254/220 Sbi Building Malancha Road Ward No.16 Po: Kharagpur Ps: Kharagpur Dist: Paschim Medinipur Kharagpur 721304	3222253380
Kolkata	West Bengal	Kfin Technologies Ltd 2/1 Russel Street 4Thfloor Kankaria Centre Kolkata 70001 Wb	033 66285900
Malda	West Bengal	Kfin Technologies Ltd Ram Krishna Pally; Ground Floor English Bazar - Malda 732101	03512-223763
Patna	Bihar	Kfin Technologies Ltd, Flat No.- 102, 2BHK Maa Bhawani Shardalay, Exhibition Road, Patna-800001	06124149382
Raipur	Chatisgarh	Kfin Technologies Ltd Office No S-13 Second Floor Reheja Tower Fafadih Chowk Jail Road Raipur 492001	0771-4912611
Ranchi	Jharkhand	Kfin Technologies Ltd Room no 103, 1st Floor, Commerce Tower,Beside Mahabir Tower,Main Road, Ranchi -834001	0651-2330160
Rourkela	Orissa	Kfin Technologies Ltd 2Nd Floor Main Road Udit Nagar Sundargarh Rourekla 769012	0661-2500005
Sambalpur	Orissa	Kfin Technologies Ltd First Floor; Shop No. 219 Sahej Plaza Golebazar; Sambalpur Sambalpur 768001	0663-2533437
Siliguri	West Bengal	Kfin Technologies Ltd Nanak Complex 2Nd Floor Sevoke Road - Siliguri 734001	0353-2522579
Agra	Uttar Pradesh	Kfin Technologies Ltd House No. 17/2/4 2Nd Floor Deepak Wasan Plaza Behind Hotel Holiday Inn Sanjay Place Agra 282002	7518801801
Aligarh	Uttar Pradesh	Kfin Technologies Ltd 1St Floor Sevti Complex Near Jain Temple Samad Road Aligarh-202001	7518801802
Allahabad	Uttar Pradesh	Kfin Technologies Ltd Meena Bazar 2Nd Floor 10 S.P. Marg Civil Lines Subhash Chauraha Prayagraj Allahabad 211001	7518801803
Ambala	Haryana	Kfin Technologies Ltd 6349 2Nd Floor Nicholson Road Adjacent Kos Hospitalambala Cant Ambala 133001	7518801804
Azamgarh	Uttar Pradesh	KFin Technologies Ltd Shop no. 18 Gr. Floor, Nagarpalika, Infront of Tresery office, Azamgarh, UP-276001	7518801805
Bareilly	Uttar Pradesh	Kfin Technologies Ltd 1St Floorrear Sidea -Square Building 54-Civil Lines Ayub Khan Chauraha Bareilly 243001	7518801806
Begusarai	Bihar	KFin Technologies Limited, SRI RAM MARKET, KALI ASTHAN CHOWK, MATIHANI ROAD, BEGUSARAI, BIHAR - 851101	7518801807/9693344717
Bhagalpur	Bihar	Kfin Technologies Ltd 2Nd Floor Chandralok Complexghantaghar Radha Rani Sinha Road Bhagalpur 812001	7518801808
Darbhanga	Bihar	KFin Technologies Limited, H No-185, Ward No-13, National Statistical office Campus, Kathalbari, Bhandar Chowk , Darbhanga, Bihar - 846004	7739299967
Dehradun	Uttaranchal	Kfin Technologies Ltd Shop No-809/799 Street No-2 A Rajendra Nagar Near Sheesha Lounge Kaulagarh Road Dehradun-248001	7518801810
Deoria	Uttar pradesh	Kfin Technologies Ltd K. K. Plaza Above Apurwa Sweets Civil Lines Road Deoria 274001	7518801811

Faridabad	Haryana	Kfin Technologies Ltd A-2B 2Nd Floor Neelam Bata Road Peer Ki Mazar Nehru Groundnit Faridabad 121001	7518801812
Ghaziabad	Uttar Pradesh	Kfin Technologies Ltd Ff - 31 Konark Building Rajnagar - Ghaziabad 201001	7518801813
Ghaziipur	Uttar Pradesh	Kfin Technologies Ltd House No. 148/19 Mahua Bagh Raini Katra-Ghaziipur 233001	7518801814
Gonda	Uttar Pradesh	Kfin Technologies Ltd H No 782 Shiv Sadan Iti Road Near Raghukul Vidyapeeth Civil Lines Gonda 271001	7518801815
Gorakhpur	Uttar Pradesh	Kfin Technologies Ltd Shop No 8 & 9 4Th Floor Cross Road The Mall Bank Road Gorakhpur - 273001	7518801816
Gurgaon	Haryana	Kfin Technologies Ltd No: 212A 2Nd Floor Vipul Agora M. G. Road - Gurgaon 122001	7518801817
Gwalior	Madhya Pradesh	Kfin Technologies Ltd City Centre Near Axis Bank - Gwalior 474011	7518801818
Haldwani	Uttaranchal	Kfin Technologies Ltd Shoop No 5 Kmvn Shoping Complex - Haldwani 263139	7518801819
Haridwar	Uttaranchal	Kfin Technologies Ltd Shop No. - 17 Bhatia Complex Near Jamuna Palace Haridwar 249410	7518801820
Hissar	Haryana	Kfin Technologies Ltd Shop No. 20 Ground Floor R D City Centre Railway Road Hissar 125001	7518801821
Jhansi	Uttar Pradesh	Kfin Technologies Ltd 1St Floor Puja Tower Near 48 Chambers Elite Crossing Jhansi 284001	7518801823
Kanpur	Uttar Pradesh	Kfin Technologies Ltd 15/46 B Ground Floor Opp : Muir Mills Civil Lines Kanpur 208001	7518801824
Lucknow	Uttar Pradesh	Kfin Technologies Ltd Ist Floor A. A. Complex 5 Park Road Hazratganj Thaper House Lucknow 226001	0522-4061893
Mandi	Himachal Pradesh	Kfin Technologies Ltd House No. 99/11 3Rd Floor Opposite Gss Boy School School Bazar Mandi 175001	7518801833
Mathura	Uttar Pradesh	Kfin Technologies Ltd Shop No. 9 Ground Floor Vihari Lal Plaza Opposite Brijwasi Centrum Near New Bus Stand Mathura 281001	7518801834
Meerut	Uttar Pradesh	Kfin Technologies Ltd Shop No:- 111 First Floor Shivam Plaza Near Canara Bank Opposite Eves Petrol Pump Meerut-250001 Uttar Pradesh India	7518801835
Mirzapur	Uttar Pradesh	Kfin Technologies Ltd Triveni Campus Near Sbi Life Ratanganj Mirzapur 231001	7518801836
Moradabad	Uttar Pradesh	Kfin Technologies Ltd Chadha Complex G. M. D. Road Near Tadi Khana Chowk Moradabad 244001	7518801837
Morena	Madhya Pradesh	Kfin Technologies Ltd House No. Hig 959 Near Court Front Of Dr. Lal Lab Old Housing Board Colony Morena 476001	7518801838
Muzaffarpur	Bihar	Kfin Technologies Ltd First Floor Saroj Complex Diwam Road Near Kalyani Chowk Muzaffarpur 842001	7518801839
Noida	Uttar Pradesh	Kfin Technologies Ltd F-21 2Nd Floor Near Kalyan Jewelers Sector-18 Noida 201301	7518801840
Panipat	Haryana	KFin Technologies Ltd Shop No. 20 1St Floor Bmk Market Behind Hive Hotel G.T.Road Panipat-132103 Haryana	7518801841
Renukoot	Uttar Pradesh	Kfin Technologies Ltd C/O Mallick Medical Store Bangali Katra Main Road Dist. Sonebhadra (U.P.) Renukoot 231217	7518801842
Rewa	Madhya Pradesh	Kfin Technologies Ltd Shop No. 2 Shree Sai Anmol Complex Ground Floor Opp Teerth Memorial Hospital Rewa 486001	7518801843
Rohtak	Haryana	Kfin Technologies Ltd Office No:- 61 First Floor Ashoka Plaza Delhi Road Rohtak 124001.	7518801844
Roorkee	Uttaranchal	KFin Technologies Ltd Near Shri Dwarkadhish Dharm Shala, Ramnagar, Roorkee-247667	7518801845
Satna	Madhya Pradesh	Kfin Technologies Ltd 1St Floor Gopal Complex Near Bus Stand Rewa Roa Satna 485001	7518801847
Shimla	Himachal Pradesh	Kfin Technologies Ltd 1St Floor Hills View Complex Near Tara Hall Shimla 171001	7518801849
Shivpuri	Madhya Pradesh	Kfin Technologies Ltd A. B. Road In Front Of Sawarkar Park Near Hotel Vanasthali Shivpuri 473551	7518801850
Sitapur	Uttar Pradesh	Kfin Technologies Ltd 12/12 Surya Complex Station Road Uttar Pradesh Sitapur 261001	7518801851
Solan	Himachal	Kfin Technologies Ltd Disha Complex 1St Floor Above Axis Bank	7518801852

	Pradesh	Rajgarh Road Solan 173212	
Sonepat	Haryana	Kfin Technologies Ltd Shop No. 205 Pp Tower Opp Income Tax Office Subhash Chowk Sonepat. 131001.	7518801853
Sultanpur	Uttar Pradesh	Kfin Technologies Ltd 1St Floor Ramashanker Market Civil Line - Sultanpur 228001	7518801854
Varanasi	Uttar Pradesh	KFin Technologies Ltd D.64 / 52, G – 4 Arihant Complex , Second Floor ,Madhopur, Shivpurva Sagra ,Near Petrol Pump Varanasi -221010	7518801856
Yamuna Nagar	Haryana	Kfin Technologies Ltd B-V 185/A 2Nd Floor Jagadri Road Near Dav Girls College (Uco Bank Building) Pyara Chowk - Yamuna Nagar 135001	7518801857
Kolhapur	Maharashtra	Kfin Technologies Ltd 605/1/4 E Ward Shahupuri 2Nd Lane Laxmi Niwas Near Sultane Chambers Kolhapur 416001	0231 2653656
Mumbai	Maharashtra	Kfin Technologies Ltd 6/8 Ground Floor Crossley House Near Bse (Bombay Stock Exchange)Next Union Bank Fort Mumbai - 400 001	022-46052082
Pune	Maharashtra	Kfin Technologies Ltd Office # 207-210 Second Floor Kamla Arcade Jm Road. Opposite Balgandharva Shivaji Nagar Pune 411005	020-46033615 / 020-66210449
Vashi	Maharashtra	Kfin Technologies Ltd Vashi Plaza Shop No. 324 C Wing 1St Floor Sector 17 Vashi Mumbai 400703	022-49636853
Andheri	Maharashtra	Kfin Technologies Ltd Office No 103, 1st Floor, MTR Cabin-1, Vertex, Navkar Complex M .V .Road, Andheri East , Opp Andheri Court, Mumbai - 400069	022-46733669
Borivali	Maharashtra	Kfin Technologies Ltd Gomati Smutiground Floor Jambli Gully Near Railway Station Borivali Mumbai 400 092	022-28916319
Thane	Maharashtra	Kfin Technologies Ltd Room No. 302 3Rd Floorganga Prasad Near Rbl Bank Ltd Ram Maruti Cross Roadnaupada Thane West Mumbai 400602	022 25303013
Ajmer	Rajasthan	Kfin Technologies Ltd 302 3Rd Floor Ajmer Auto Building Opposite City Power House Jaipur Road; Ajmer 305001	0145-5120725
Alwar	Rajasthan	Kfin Technologies Ltd Office Number 137 First Floor Jai Complex Road No-2 Alwar 301001	0144-4901131
Amritsar	Punjab	Kfin Technologies Ltd Sco 5 2Nd Floor District Shopping Complex Ranjit Avenue Amritsar 143001	0183-5053802
Bhatinda	Punjab	Kfin Technologies Ltd Mcb -Z-3-01043 2 Floor Goniana Road Opporite Nippon India Mf Gt Road Near Hanuman Chowk Bhatinda 151001	0164- 5006725
Bhilwara	Rajasthan	Kfin Technologies Ltd Office No. 14 B Prem Bhawan Pur Road Gandhi Nagar Near Canarabank Bhilwara 311001	01482-246362 / 246364
Bikaner	Rajasthan	KFin Technologies Limited H.No. 10, Himtasar House, Museum circle, Civil line, Bikaner, Rajasthan - 334001	0151-2943850
Chandigarh	Union Territory	Kfin Technologies Ltd First Floor Sco 2469-70 Sec. 22-C - Chandigarh 160022	1725101342
Ferozpur	Punjab	Kfin Technologies Ltd The Mall Road Chawla Bulding Ist Floor Opp. Centrail Jail Near Hanuman Mandir Ferozepur 152002	01632-241814
Hoshiarpur	Punjab	Kfin Technologies Ltd Unit # Sf-6 The Mall Complex 2Nd Floor Opposite Kapila Hospital Sutheri Road Hoshiarpur 146001	01882-500143
Jaipur	Rajasthan	Kfin Technologies Ltd Office No 101 1St Floor Okay Plus Tower Next To Kalyan Jewellers Government Hostel Circle Ajmer Road Jaipur 302001	01414167715/17
Jalandhar	Punjab	Kfin Technologies Ltd Office No 7 3Rd Floor City Square Building E-H197 Civil Line Next To Kalyan Jewellers Jalandhar 144001	0181-5094410
Jammu	Jammu & Kashmir	Kfin Technologies.Ltd 1D/D Extension 2 Valmiki Chowk Gandhi Nagar Jammu 180004 State - J&K	191-2951822
Jodhpur	Rajasthan	Kfin Technologies Ltd Shop No. 6 Gang Tower G Floor Opposite Arora Moter Service Centre Near Bombay Moter Circle Jodhpur 342003	7737014590
Karnal	Haryana	Kfin Technologies Ltd 3 Randhir Colony Near Doctor J.C.Bathla Hospital Karnal (Haryana) 132001	0184-2252524
Kota	Rajasthan	Kfin Technologies Ltd D-8 Shri Ram Complex Opposite Multi Purpose School Gumanpur Kota 324007	0744-5100964
Ludhiana	Punjab	Kfin Technologies Ltd Sco 122 Second Floor Above Hdfe Mutual Fun Feroze Gandhi Market Ludhiana 141001	0161-4670278
Moga	Punjab	Kfin Technologies Ltd 1St Floordutt Road Mandir Wali Gali Civil Lines Barat Ghar Moga 142001	01636 - 230792
New Delhi	New Delhi	Kfin Technologies Ltd 305 New Delhi House 27 Barakhamba Road -	011- 43681700

		New Delhi 110001	
Pathankot	Punjab	Kfin Technologies Ltd 2Nd Floor Sahni Arcade Complex Adj.Indra Colony Gate Railway Road Pathankot Pathankot 145001	0186-5074362
Patiala	Punjab	Kfin Technologies Ltd B- 17/423 Lower Mall Patiala Opp Modi College Patiala 147001	0175-5004349
Sikar	Rajasthan	Kfin Technologies Ltd First Floorsuper Tower Behind Ram Mandir Near Taparya Bagichi - Sikar 332001	01572-250398
Sri Ganganagar	Rajasthan	Kfin Technologies Ltd Address Shop No. 5 Opposite Bihani Petrol Pump Nh - 15 Near Baba Ramdev Mandir Sri Ganganagar 335001	0154-2470177
Udaipur	Rajasthan	Kfin Technologies Ltd Shop No. 202 2Nd Floor Business Centre 1C Madhuvan Opp G P O Chetak Circle Udaipur 313001	0294 2429370
Eluru	Andhra Pradesh	Kfin Technologies Ltd Dno-23A-7-72/73K K S Plaza Munukutla Vari Street Opp Andhra Hospitals R R Peta Eluru 534002	08812-227851 / 52 / 53 / 54
Chandrapur	Maharashtra	Kfin Technologies Ltd C/o Global Financial Services,2nd Floor, Raghuwanshi Complex,Near Azad Garden, Chandrapur, Maharashtra-442402	07172-466593
Ghatkopar	Maharashtra	Kfin Technologies Ltd 11/Platinum Mall, Jawahar Road, Ghatkopar (East), Mumbai 400077	9004089306
Satara	Maharashtra	Kfin Technologies Ltd G7, 465 A, Govind Park Satar Bazaar, Satara - 415001	9890003215
Ahmednagar	Maharashtra	Kfin Technologies Ltd Shop no. 2, Plot No. 17, S.no 322, Near Ganesh Colony, Savedi, Ahmednagar - 414001	9890003215
Nellore	Andhra Pradesh	Kfin Technologies Ltd 24-6-326/1, Ibaco Building 4th Floor, Grand Truck road, Beside Hotel Minerva, Saraswathi Nagar, Dargamitta Nellore - 524003	9595900000
Kalyan	Maharashtra	KFin Technologies Limited Seasons Business Centre, 104 / 1st Floor, Shivaji Chowk, Opposite KDMC (Kalyan Dombivali Mahanagar Corporation) Kalyan - 421301	9619553105/9819 309203/90040894 92
Korba	Chattisgarh	KFin Technologies Limited Office No.202, 2nd floor, ICRC, QUBE, 97, T.P. Nagar, Korba -495677	7000544408
Tinsukia	Assam	KFin Technologies Limited 3rd Floor, Chirwapatty Road, Tinsukia-786125, Assam	8761867223, 8638297322
Saharanpur	Uttar Pradesh	KFin Technologies Limited 1st Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur, Uttar Pradesh, Pincode 247001	0132-2990945
Kalyani	West Bengal	KFin Technologies Limited Ground Floor,H No B-7/27S, Kalyani, Kalyani HO, Nadia, West Bengal – 741235	9883018948
Hosur	Tamil Nadu	KFin Technologies Limited No.2/3-4. Sri Venkateswara Layout, Denkanikottai road, Dinnur Hosur - 635109	0434 4458096

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